

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.07 Decision

Minutes of the Norms Committee – 3 Meeting No. 7/82-ALC4/2020 dated 04.12.2020 (actually held on 04.12.2020, 16.12.2020 and 24.12.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Rajbir Sharma, Jt. DGFT in Room No.4 and 11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Munish Kumar, Dy. DGFT	DGFT
2	Shri Ajay Kumar, Assistant Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the minutes of earlier meeting No. 6/82-ALC4/2020 dated 13.11.2020 (actually held on 18.11.2020 and 25.11.2020).

ONLINE CASES

Case No.: 60/4/82-ALC4/2020	Party Name: HETERO LABS LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Withdrawn
HQ File :01/82/050/01561/AM21/	RLA File :09/24/040/00092/AM10/	Lic.No/Date: 0910038262 17.06.2009	

Decision: The firm vide e-mail dated 04.12.2020 has enclosed a copy of Redemption Letter dated 02.04.2012 issued by RA, Hyderabad and has stated that since they had fulfilled 100% Export Obligation and also RA, Hyderabad had issued EODC, hence they do not require fixation of norms of subject Advance Authorization.

In view of above, the Committee decided to **withdraw** the case.

Case No.:56/4/82- ALC4/2020	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01557/AM21/	RLA File :05/23/040/00006/AM12/	Lic.No/Date:0510287831 08.04.2011	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/AM13 dated 09.08.2012 against advance authorization No. 0510226234 dated 26.08.2008 and 0510212483 dated 26.11.2007, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
FLUTAMIDE USP	1 kg	1	4-NTRO-3-TRIFLUOROMETHYLANILINE	1.04 kg
Note: The above norms are only for closure purpose of subject Advance Authorization. Hence, no repeat norms will be allowed on the basis of the above decision.				

RA concerned may take further necessary action as per above decision of NC.

Case No.:969/15/82- ALC4/2018	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Rejected
HQ File :01/82/050/02426/AM19/	RLA File :07/24/040/00175/AM16/	Lic.No/Date:0710108673 02.09.2015	

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 07.08.2020 and Final Reminder on 16.10.2020 as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.:265/15/82- ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01722/AM19/	RLA File :08/24/040/00374/AM17/	Lic.No/Date:0810139395 28.12.2016	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Amine Chain Extender (3,3 – Diethyl 4,4 – Diamino Diphenyl Methane)	1 kg	1	Methanol	Not allowed, since not shown in the process
		2	Ortho Ethyl Aniline	1.058 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.: 276/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
5	HQ File :01/82/050/01733/AM19/	RLA File :05/23/040/00561/AM17/	Lic.No/Date:0510401758 22.02.2017	
Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.				

6

Case No.:55/4/82-ALC4/2020	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01556/AM21/	RLA File :03/94/040/01066/AM17/	Lic.No/Date:0310811424 23.02.2017			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Sl. No.	Import Items	Qty.	Sl. No.	Import Items	Qty. recommended for 100 Lozenges
1	Diffiam Sugar Free Lozenges Flavours Raspberry/Eucaluptus & Menthol/Honey&Lemon/Orange.	100 Number	1	Benzydamine Hydrochloride	0.306 gram
			2	Cetylpyridiniuim Chloride	0.135 gram
			3	ISOMALT ST-M	258.460 gram
2	Diffiam Mint Fresh Sugar Free Lozenges	100 Number	4	Benzydamine Hydrochloride	0.306 gram
			5	ISOMALT ST-M	259.48 gram
3	Diffiam AAA Sugar Free Lozenges in Black Current/ Honey & Lemon/ Eucalptus& Menthol Flavours.	100 Number	6	Benzydamine Hydrochloride	0.306 gram
			7	Isomalt ST-M	257.00 gram
4	Andolex -C Lozenges Sugar Free	100 Number	8	Benzydamine Hydrochloride	0.306 gram
			9	Cetylpyridinium Chloride	0.135 gram
			10	Isomalt ST-M	258.60 gram
5	Septolete Extra Lozenges Each Lozenges Contains,Cetylpyridinium Chloride EP 1.00mg/ Isomalt ST-M 2578.840mg.	100 Number	11	CetylpyridiniumCholride	0.102 gram
			12	Isomalt ST-M	249.526 gram

RA concerned may take further necessary action as per above decision of NC.

7

Case No.:294/15/82-ALC4/2018	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01751/AM19/	RLA File :52/24/040/00006/AM18/	Lic.No/Date:5210042249 02.05.2017		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. 1 as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
5 nitro 2 amino phenol	1 kg	1	ortho amino phenol	0.864 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.: 311/15/82-ALC4/2018	Party Name: ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Rejected
HQ File :01/82/050/01768/AM19/	RLA File :08/24/040/00123/AM18/	Lic.No/Date: 0810140725 26.07.2017	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 07.08.2020 and Final Reminder on 16.10.2020 as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

Case No.: 327/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/01784/AM19/	RLA File :05/23/040/00268/AM18/	Lic.No/Date: 0510404290 13.10.2017	
Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

10	Case No.: 328/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01785/AM19/	RLA File :05/23/040/00266/AM18/	Lic.No/Date:0510404285 13.10.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

11	Case No.: 329/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD.,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01786/AM19/	RLA File :05/23/040/00267/AM18/	Lic.No/Date:0510404287 13.10.2017	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

12	Case No.: 550/15/82-ALC4/2018	Party Name: TADIMETY AROMATICS PVT. LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/02007/AM19/	RLA File :07/24/040/00202/AM18/	Lic.No/Date:0710112366 08.11.2017										
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>ISO NONYL ACETATE</td><td>1 kg</td><td>1</td><td>NONANOL (ISONONYL ALCHOHOL)</td><td>0.815 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	ISO NONYL ACETATE	1 kg	1	NONANOL (ISONONYL ALCHOHOL)
Export Product	Qty.	Sl. No.	Import items	Qty.									
ISO NONYL ACETATE	1 kg	1	NONANOL (ISONONYL ALCHOHOL)	0.815 kg									

RA concerned may take further necessary action as per above decision of NC.

13	Case No.: 1021/15/82-ALC4/2018	Party Name: ANLON HEALTHCARE PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved												
	HQ File :01/82/050/02478/AM19/	RLA File :24/24/040/00039/AM18/	Lic.No/Date:2410042334 12.01.2018													
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:															
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">LOXOPROFEN ; Chemical Name: 2-(4-((oxocyclopentyl)methyl)phenyl)propanoic acid. Case No:68767-14-6</td><td rowspan="2">1 kg</td><td>1</td><td>Methyl 2-oxocyclopentanecarboxylate,CASE - 10472-24-9</td><td>0.784 kg</td></tr> <tr> <td>2</td><td>2-Phenyl Propionic acid - Case No.492-37-5</td><td>1.276 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	LOXOPROFEN ; Chemical Name: 2-(4-((oxocyclopentyl)methyl)phenyl)propanoic acid. Case No:68767-14-6	1 kg	1	Methyl 2-oxocyclopentanecarboxylate,CASE - 10472-24-9	0.784 kg	2	2-Phenyl Propionic acid - Case No.492-37-5
Export Product	Qty.	Sl. No.	Import items	Qty.												
LOXOPROFEN ; Chemical Name: 2-(4-((oxocyclopentyl)methyl)phenyl)propanoic acid. Case No:68767-14-6	1 kg	1	Methyl 2-oxocyclopentanecarboxylate,CASE - 10472-24-9	0.784 kg												
		2	2-Phenyl Propionic acid - Case No.492-37-5	1.276 kg												

RA concerned may take further necessary action as per above decision of NC.

14	Case No.:165/10/82-ALC4/2018	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Molecular weight of Step IV compound and Hexafluoro Compound are different in chemical reactions and material balance / yield calculations. (ii) Use of Methyl Ethyl Pyridine is not found in the entire process. (iii) Production / Consumption Data certified by Central Taxes and GST Authorities may also be furnished.			

15

Case No.:132/10/82-ALC4/2018	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
DL-Homocysteine ThiolactoneHCl	1 kg	1	DL-Methionine	2.81 kg
		2	Hydrobromic Acid	1.50 kg
		3	Acetic Acid	Not recommended, as it is fully recovered in the process
		4	Toulene	0.25 kg
		5	Iso Propyl Alcohol	0.25 kg

RA concerned may take further necessary action as per above decision of NC.

16

Case No.:140/10/82-ALC4/2018	Party Name:ORTINLABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
(S,Z0-5-AMINO-2-(DIBENZYLAMINO)-1,6-DIPHENYLHEX-4-en-3-ONE(DAH-II)	1 kg	1	L-PHENYLALANINE	0.4465 kg
		2	BENZYL CHLORIDE	1.032 kg
		3	n- HEPTANE	0.450 kg
		4	TETRAHYDROFURAN	1.00 kg
		5	SODIUM AMIDE	0.357 kg
		6	ACETONITRILE	0.400 kg
		7	POTTASIUM CARBONATE	1.075 kg
		8	CITRIC ACID	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:819/15/82-ALC4/2018	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Rejected
	HQ File :01/82/050/02276/AM19/	RLA File :05/23/040/00440/AM18/	Lic.No/Date:0510405609 09.02.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 12/82-ALC4/2019 dated 17.01.2020, followed by Reminder on 07.08.2020 and Final Reminder on 16.10.2020 as per Policy Circular No. 23/2015-20, dated 15.05.2019.			
	Hence, the Committee decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

18

Case No.:1009/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/02466/AM19/	RLA File :07/24/040/00305/AM18/	Lic.No/Date:0710112820 13.02.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 0710115940 dated 27.12.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ISO NONYL ACETATE	1 kg	1	3,5,5, TRIMETHYL HEXANOL (NONANOL)	0.774 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.: 93/10/82-ALC4/2018	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date: 0310819263 20.02.2018	
19 Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:			
(i) Molecular weight of Export Product.			

Case No.: 186/13/82-ALC4/2018	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date: 3410043908 22.02.2018	
20 Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder on 16.10.2020:			
(i) % yield on molar basis at every stage.			
Reply awaited from the firm.			

21

Case No.:286/4/82-ALC4/2018	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and on the basis of technical details and GST Certificate provided by the firm, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
3-CYANO PHENLY HYDRAZINE HYDROCHLORIDE	1 kg	1	3-NITROBENZONITRILE	7.819 kg
		2	N-HEXANE	Not allowed, since it is shown indigenous
		3	ACETONITRILE	Not allowed, since it is shown indigenous
Note: Since, it is a new product, the Committee allowed the above norms on one time basis only for this advance authorization. No repeat norms will be allowed on the basis of the above decision.				
RA concerned may take further necessary action as per above decision of NC.				

22

Case No.: 1014/15/82-ALC4/2018	Party Name: TADIMETY AROMATICS PVT. LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/02471/AM19/	RLA File :07/24/040/00361/AM18/	Lic.No/Date: 0710113089 10.04.2018		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 0710115940 dated 27.12.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ISO NONYL ACETATE	1 kg	1	3,5,5, TRIMETHYL HEXANOL (NONANOL)	0.774 kg

RA concerned may take further necessary action as per above decision of NC.

23	Case No.: 261/12/82-ALC4/2018	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder on 16.10.2020: (i) Whether export item is physical blending of two compounds as mentioned in export description. If no, please give the chemical name of the export item. (ii) Molecular weight of export item and its chemical structure. (iii) Use of D-(-) Threo compound in the final step. Reply awaited from the firm.			

24	Case No.: 26/15/82-ALC4/2018	Party Name:GLAND CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01483/AM19/	RLA File :09/24/040/00008/AM19/	Lic.No/Date:0910066148 17.04.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Complete chemical reaction, molecular weight and % yield on molar basis. (ii) Stage-wise material balance.			

25	Case No.: 107/13/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved												
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018													
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower: <table border="1" data-bbox="255 1579 1396 1780"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">FLIBANSERIN</td><td rowspan="2">1 kg</td><td>1</td><td>1-(2-chloroethyl)-1H-benzo[d]imidazol-2(3H)-one</td><td>0.62 kg</td></tr> <tr> <td>2</td><td>1-(3-(trifluoromethyl)phenyl) piperazine hydrochloride</td><td>0.84 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty.	Sl. No.	Import items	Qty.	FLIBANSERIN	1 kg	1	1-(2-chloroethyl)-1H-benzo[d]imidazol-2(3H)-one	0.62 kg	2	1-(3-(trifluoromethyl)phenyl) piperazine hydrochloride
Export Product	Qty.	Sl. No.	Import items	Qty.												
FLIBANSERIN	1 kg	1	1-(2-chloroethyl)-1H-benzo[d]imidazol-2(3H)-one	0.62 kg												
		2	1-(3-(trifluoromethyl)phenyl) piperazine hydrochloride	0.84 kg												

26	Case No.: 250/10/82-ALC4/2018	Party Name: AETHER INDUSTRIES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date: 5210042638 10.05.2018	
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder on 16.10.2020: (i) Molecular weight of each raw material and finished product. (ii) Use of import item No. 2 (Sodium Tert Butoxide) in reaction and import item No. 5 (Tetrahydrofuran). (iii) % yield of reaction with stoichiometric balance. (iv) Recovery of solvents. Reply awaited from the firm.			

27	Case No.: 18/13/82-ALC4/2018	Party Name: SMS LIFESCIENCES INDIA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved																																	
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date: 0910066242 18.05.2018																																		
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower: <table border="1" data-bbox="240 1220 1350 1579"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="9">EZETIMIBE (ETZ-IV)</td><td rowspan="9">1 kg</td><td>1</td><td>METHYLENE DICHLORIDE</td><td>6.00 kg</td></tr> <tr> <td>2</td><td>METHANOL</td><td>4.40 kg</td></tr> <tr> <td>3</td><td>N-HEPTANE</td><td>3.20 kg</td></tr> <tr> <td>4</td><td>TOLUENE</td><td>7.80 kg</td></tr> <tr> <td>5</td><td>POTASSIUM HYDROXIDE FLAKES</td><td>0.90 kg</td></tr> <tr> <td>6</td><td>ISO PROPYL ALCOHOL</td><td>3.00 kg</td></tr> <tr> <td>7</td><td>DIMETHYL FORMAMIDE</td><td>0.40 kg</td></tr> <tr> <td>8</td><td>(S)-4-PHENYL-OXAZOLIDIN-2-ONE</td><td>0.45 kg</td></tr> <tr> <td>9</td><td>IMMCALA T2-150 (ENZYME)</td><td>0.066 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Qty.	Sl. No.	Import items	Qty.	EZETIMIBE (ETZ-IV)	1 kg	1	METHYLENE DICHLORIDE	6.00 kg	2	METHANOL	4.40 kg	3	N-HEPTANE	3.20 kg	4	TOLUENE	7.80 kg	5	POTASSIUM HYDROXIDE FLAKES	0.90 kg	6	ISO PROPYL ALCOHOL	3.00 kg	7	DIMETHYL FORMAMIDE	0.40 kg	8	(S)-4-PHENYL-OXAZOLIDIN-2-ONE	0.45 kg	9	IMMCALA T2-150 (ENZYME)
Export Product	Qty.	Sl. No.	Import items	Qty.																																	
EZETIMIBE (ETZ-IV)	1 kg	1	METHYLENE DICHLORIDE	6.00 kg																																	
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		5	POTASSIUM HYDROXIDE FLAKES	0.90 kg																																	
		6	ISO PROPYL ALCOHOL	3.00 kg																																	
		7	DIMETHYL FORMAMIDE	0.40 kg																																	
		8	(S)-4-PHENYL-OXAZOLIDIN-2-ONE	0.45 kg																																	
		9	IMMCALA T2-150 (ENZYME)	0.066 kg																																	

28	Case No.:168/12/82-ALC4/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) COA of import item No. 1 from supplier indicating % Alpha – Pinene content in import.				

29	Case No.:373/15/82-ALC4/2018	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01830/AM19/	RLA File :07/24/040/00046/AM19/	Lic.No/Date:0710113330 25.05.2018	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 16.11.2019 has furnished its reply. Deferred for comments of TE.				

30	Case No.:378/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01835/AM19/	RLA File :05/23/040/00080/AM19/	Lic.No/Date:0510406733 05.06.2018	
Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.				

31	Case No.:379/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01836/AM19/	RLA File :05/23/040/00070/AM19/	Lic.No/Date:0510406734 05.06.2018	
Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.				

32	Case No.:380/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01837/AM19/	RLA File :05/23/040/00022/AM19/	Lic.No/Date:0510406736 05.06.2018	
Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.				

Case No.:60/15/82-ALC4/2018	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01517/AM19/	RLA File :09/24/040/00075/AM19/	Lic.No/Date:0910066310 08.06.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	MAGNESIA DE PHILLIPS CHEWABLE TABLETS, 1.5 gram (MINT FLAVOUR)	22000000.000 Number	1	Magnesium Hydroxide HD 5	3430.900 kg
			2	GalaenIQ 720 (Isomalt)	6511.120 kg
			3	Povidone (Kollidon 30)	2200.000 kg
			4	Mannitol (Pearlitol 200SD)	3747.480 kg
			5	Aspartame	594.000 kg
			6	Mint Flavour	264.000 kg
2	MAGNESIA DE PHILLIPS CHEWABLE TABLETS, 1.5 gram (STRAWBERRY FLAVOUR)	22000000.000 Number	1	Magnesium Hydroxide HD 5	3430.900 kg
			2	GalaenIQ 720 (Isomalt)	6071.120 kg
			3	Povidone (Kollidon 30)	2200.000 kg
			4	Mannitol (Pearlitol 200SD)	3747.480 kg
			5	Aspartame	594.000 kg
			7	Strawberry Flavour	572.000 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:383/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01840/AM19/	RLA File :05/23/040/00121/AM19/	Lic.No/Date:0510406800 08.06.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

35	Case No.:385/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01842/AM19/	RLA File :05/23/040/00501/AM18/	Lic.No/Date:0510406802 08.06.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

36

Case No.: 12/15/82-ALC4/2018	Party Name: AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01469/AM19/	RLA File :09/24/040/00113/AM19/	Lic.No/Date: 0910066403 28.06.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
MARBOFLOXACIN	1 kg	1	6,8-Difluoro-1-(formyl methyl amino)-7-(4-methyl piperazine-1-yl)-1,4-dihydroquinoline-3-carboxylic acid ethyl ester	2.083 kg
RA concerned may take further necessary action as per above decision of NC.				

37

Case No.: 221/12/82-ALC4/2018	Party Name: IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date: 3010104375 29.06.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
META ISO BUTYLE TOLUENE	1 kg	1	META XYLENE	0.8745kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.: 417/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01874/AM19/	RLA File :05/23/040/00167/AM19/	Lic.No/Date: 0510407069 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

39	Case No.:418/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01875/AM19/	RLA File :05/23/040/00163/AM19/	Lic.No/Date:0510407077 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

40	Case No.:419/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01876/AM19/	RLA File :05/23/040/00164/AM19/	Lic.No/Date:0510407078 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

41	Case No.:389/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01846/AM19/	RLA File :08/24/040/00030/AM19/	Lic.No/Date:0810142955 04.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) % composition of different amines in Export Product. (ii) Manufacturing process for each amine alongwith chemistry, molecular weight, stoichiometric Balance and yield.			

42	Case No.:617/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02074/AM19/	RLA File :05/23/040/00166/AM19/	Lic.No/Date:0510407070 04.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

43	Case No.:96/12/82-ALC4/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that for Export Product No. 1, it is stated that it is blend, however in the manufacturing process provided, it is shown as water of reaction, which is not possible. If it is chemical reaction, then the firm may provide Molecular weight of import and export.			

44	Case No.:46/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01503/AM19/	RLA File :09/24/040/00181/AM19/	Lic.No/Date:0910066442 11.07.2018	
	Decision: Deferred for comments of TE.			

45	Case No.:189/13/82- ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply furnished by the firm is same as already been given in the 4.07 application. Hence, it was decided to call for following information from the firm: (i) Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.			

46	Case No.:432/15/82- ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01889/AM19/	RLA File :05/23/040/00183/AM19/	Lic.No/Date:0510407217 17.07.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

Case No.: 448/15/82-ALC4/2018	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/01905/AM19/	RLA File :09/24/040/00200/AM19/	Lic.No/Date: 0910066511 24.07.2018	
47 Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Standard composition of Export Item. (ii) Copy of relevant DML. (iii) COA of Export Item.			

Case No.: 239/13/82-ALC4/2018	Party Name: KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date: 0310822723 31.07.2018	
48 Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Complete chemistry with molecular weight and % yield. (ii) Stoichiometric Balance. (iii) Commercial value of By-Product 2 – Nonanone. (iv) COA of import item from foreign supplier indicating % purity. (v) CA has certified production from April 2017 to June 2018, however Chartered Engineer has certified no production. Please clarify it.			

Case No.: 172/13/82-ALC4/2018	Party Name: TIDE INDUSTRIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date: 3410044399 08.08.2018	
49 Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Complete chemistry, material balance, molecular weight, % yield for Citronellol to Rose Oxide.			

50	Case No.:134/13/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and after going through the reply of firm dated 16.10.2020, it was observed that the firm still has not furnished the requisite reply. Hence, it was decided to again call for following information from the firm: (i) Chemical reaction, structural formula and stoichiometric balance.			

51	Case No.:326/13/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl. No.	Import items	Qty.
2- PYRROLIDONE	1 kg	1	AMMONIA ANHYDROUS	0.222 kg
		2	GAMMA BUTYROLACTONE	1.124 kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:470/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date:0510407550 20.08.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

53	Case No.:471/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date:0510407551 20.08.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

54	Case No.: 368/13/82-ALC4/2018	Party Name: DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

55	Case No.: 369/13/82-ALC4/2018	Party Name: DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 28.11.2019 has furnished its reply. Deferred for comments of TE.			

56	Case No.: 84/13/82-ALC4/2018	Party Name: SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	
	Decision: Deferred for comments of TE.			

57	Case No.: 502/15/82-ALC4/2018	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	
	Decision: Deferred for comments of TE.			

58	Case No.: 435/13/82-ALC4/2018	Party Name: DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	
	Decision: Deferred for comments of TE.			

59	Case No.: 44/15/82-ALC4/2018	Party Name: DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date: 0910066631 06.09.2018	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2020 dated 18.09.2020 against advance authorization No. 0910065252 dated 07.07.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export Product	Qty.	Sl. No.	Import items	Qty.
DIPHENYLAMINOHEXANE(DAH II)	1 kg	1	L-phenylalanine	0.4465 kg

RA concerned may take further necessary action as per above decision of NC.

60	Case No.: 17/7/82-ALC4/2019	Party Name: GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/00512/AM20/	RLA File :07/24/040/00144/AM19/	Lic.No/Date: 0710113843 12.09.2018	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2014 dated 25.09.2014 against advance authorization No. 0710103209 dated 26.03.2014, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Sl. No.	Export product	Qty.	Import items	Qty.
1	MAGNESIUM OROTATE	1 kg	OROTIC ACID	1.104 kg
2	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059 kg
3	POTASSIUM OROTATE	1 kg	OROTIC ACID	1.020 kg
4	ZINC OROTATE	1 kg	OROTIC ACID	0.980 kg
5	FERROUS OROTATE	1 kg	OROTIC ACID	0.976 kg

RA concerned may take further necessary action as per above decision of NC.

61	Case No.: 400/13/82-ALC4/2018	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date: 0310823779 17.09.2018	
	Decision: Deferred for comments of TE.			

62	Case No.:519/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	
	Decision: Deferred for comments of TE.			

63	Case No.:525/15/82-ALC4/2018	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	
	Decision: Deferred for comments of TE.			

64	Case No.:176/13/82-ALC4/2018	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 03.04.2020 has furnished its reply. Deferred for comments of TE.			

65	Case No.:534/15/82-ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Complete technical details as per Appendix 4E including complete chemistry, molecular weight, % yield, Stoichiometric Balance, Structural formula.			

66	Case No.:536/15/82-ALC4/2018	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Molecular weight of import and export. (ii) % yield of reaction. (iii) % recovery of Dimethyl Formamide (DMF) with justification of requirement.			

67	Case No.: 112/13/82-ALC4/2018	Party Name: VARAHI PHARMA PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date: 6610000013 03.10.2018	
	Decision: Deferred for comments of TE.			

68	Case No.: 612/15/82-ALC4/2018	Party Name: MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA)	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date: 0310824148 03.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply furnished by the firm is incomplete. Hence, it was decided to call for following information from the firm: (i) Complete chemistry, molecular weight, yield of reaction, stoichiometric balance.			

69	Case No.: 567/15/82-ALC4/2018	Party Name: VERVE HUMAN CARE LABORATORIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date: 6110001546 04.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

70	Case No.: 569/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date: 0510408024 08.10.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

71	Case No.: 570/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date: 0510408025 08.10.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

72	Case No.: 224/13/82-ALC4/2018	Party Name: ASTRAL STERITECH PVT. LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	
	Decision: Deferred for comments of TE.			

73	Case No.: 582/15/82-ALC4/2018	Party Name: MACSONPRODUCTS	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	
	Decision: Deferred for comments of TE.			

74	Case No.: 590/15/82-ALC4/2018	Party Name: VERVE HUMAN CARE LABORATORIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	
	Decision: Deferred for comments of TE.			

75

Case No.:801/15/82-ALC4/2018	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018			
Decision: The Committee considered case as per agenda in the presence of the technical experts and after taking cue from SION A – 1461 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Phenol	2464.790 kg	1	Cumene	3500.090 kg
2	Acetone	1478.870 kg			
RA concerned may take further necessary action as per above decision of NC.					

76	Case No.: 169/13/82-ALC4/2018	Party Name: SPC LIFE SCIENCES PVT. LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	
	Decision: Deferred for comments of TE.			

77	Case No.: 592/15/82-ALC4/2018	Party Name: SRIAM LABS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date: 0910066753 16.10.2018	
	Decision: Deferred for comments of TE.			

78	Case No.: 169/15/82-ALC4/2018	Party Name: WOCKHARDT LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date: 0310824651 24.10.2018	
	Decision: Deferred for comments of TE.			

79	Case No.: 424/13/82-ALC4/2018	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date: 3410044635 25.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

80	Case No.: 426/13/82-ALC4/2018	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date: 3410044636 25.10.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

81	Case No.: 597/15/82-ALC4/2018	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date: 0910066762 25.10.2018	
	Decision: Deferred for comments of TE.			

82	Case No.:602/15/82-ALC4/2018	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	
	Decision: Deferred for comments of TE.			

83	Case No.:605/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	
	Decision: Deferred for comments of TE.			

84	Case No.:608/15/82-ALC4/2018	Party Name:MACSON PRODUCTS	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	
	Decision: Deferred for comments of TE.			

85	Case No.:183/13/82-ALC4/2018	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	
	Decision: Deferred for comments of TE.			

86	Case No.:111/15/82-ALC4/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	
	Decision: Deferred for comments of TE.			

Case No.:87/15/82- ALC4/2018	Party Name:DEEPAKNITRITE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
3-TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	3-Amino Benzo Trifluoride 99.5% Min	1.26 kg
		2	Sodium Nitrite	0.50 kg
		3	Toluene	0.150 kg
		4	Caustic Soda Lye 47%	0.50 kg
		5	Acetaldoxime 50% Min Solution in Water	0.951 kg
		6	Copper Sulphate	Not allowed, since it is shown indigenous
		7	Acetic Acid	Not allowed, since it is shown indigenous
		8	Sulphamic Acid	Not allowed, as it is not used
		9	Soda Ash	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.: 623/15/82-ALC4/2018	Party Name: VINS BIOPRODUCTS LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
88 HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date: 0910066851 14.11.2018	
Decision: A copy of 4.07 application alongwith reply received from the firm has been forwarded to Department of Biotechnology on 19.10.2020 for obtaining its comments. Deferred for comments of DBT.			

Case No.: 627/15/82-ALC4/2018	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
89 HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date: 0910066853 15.11.2018	
Decision: Deferred for comments of TE.			

90	Case No.: 630/15/82-ALC4/2018	Party Name: VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date: 0910066856 15.11.2018	
	Decision: Deferred for comments of TE.			

91	Case No.: 2/15/82-ALC4/2018	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date: 3410044710 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

92	Case No.: 85/15/82-ALC4/2018	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date: 3410044711 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

93	Case No.: 86/15/82-ALC4/2018	Party Name: DEEPAK NITRITE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date: 3410044712 20.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 13.08.2020 has furnished its reply. Deferred for comments of TE.			

94	Case No.: 638/15/82-ALC4/2018	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date: 0910066874 20.11.2018	
	Decision: Deferred for comments of TE.			

95	Case No.: 639/15/82-ALC4/2018	Party Name: CADILA HEALTHCARE LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date: 0810143923 20.11.2018	
	Decision: Deferred for comments of TE.			

96	Case No.: 463/13/82-ALC4/2018	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date: 0510408634 26.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Production / Consumption Data for consumption of Silver Catalyst of 29-30% Activity from GST for the period of production.			

97	Case No.: 649/15/82-ALC4/2018	Party Name: GLOBE TROTTERS PVT LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date: 0310825212 26.11.2018	
	Decision: Deferred for comments of TE.			

98	Case No.: 659/15/82-ALC4/2018	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date: 0910066905 28.11.2018	
	Decision: Deferred for comments of TE.			

99	Case No.: 664/15/82-ALC4/2018	Party Name: SMILAX LABORATORIES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date: 0910066915 28.11.2018	
	Decision: Deferred for comments of TE.			

100	Case No.:669/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 09.08.2019 has furnished its reply. Deferred for comments of TE.			

101	Case No.:670/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	
	Decision: Deferred for comments of TE.			

102	Case No.:671/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	
	Decision: Deferred for comments of TE.			

103	Case No.:672/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	18.09.2020
	Decision: Deferred for comments of TE.			

104	Case No.:673/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	
	Decision: Deferred for comments of TE.			

105	Case No.: 674/15/82-ALC4/2018	Party Name: VERVE HUMAN CARE LABORATORIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	
	Decision: Deferred for comments of TE.			

106	Case No.: 675/15/82-ALC4/2018	Party Name: VERVE HUMAN CARE LABORATORIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	
	Decision: Deferred for comments of TE.			

107	Case No.: 668/15/82-ALC4/2018	Party Name: CADILA HEALTHCARE LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	
	Decision: Deferred for comments of TE.			

Case No.:689/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty. (for 1 Number Capsule)
1	AMOXYCILLIN CAPSULES 250 mg (Each capsule containing Amoxycillin Trihydrate equivalent to 250 mg of Amoxycillin) [The relevant bulk drug content in total export Product is 625 Kgs of Amoxycillin Trihydrate]	1 Number	1	6-APA	162.5 mg
			2	Methanol	9.36 mg
			3	Methyl d-(-)-4-hydroxy-phenylglycinate OR D-(-)-4-hydroxyphenylglycine methyl ester [PHPG Ester]	140.93 mg
			4	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads)	0.50 mg
2	AMOXYCILLIN CAPSULES 500 mg (Each capsule containing Amoxycillin Trihydrate equivalent to 500 mg of Amoxycillin) [The relevant bulk drug content in total export Product is 63000 Kgs of Amoxycillin Trihydrate]	1 Number	1	6-APA	325 mg
			2	Methanol	18.717 mg
			3	Methyl d-(-)-4-hydroxy-phenylglycinate OR D-(-)-4-hydroxyphenylglycine methyl ester [PHPG Ester]	281.86 mg
			4	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads)	1.00 mg

RA concerned may take further necessary action as per above decision of NC.

109	Case No.: 684/15/82-ALC4/2018	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date: 0910066930 03.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Conversion ratio between Enoxaparin Sodium and Heparin Sodium. (ii) DML.			

110	Case No.: 685/15/82-ALC4/2018	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date: 0910066931 03.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Conversion ratio between Enoxaparin Sodium and Heparin Sodium. (ii) DML.			

111	Case No.: 688/15/82-ALC4/2018	Party Name: JODAS EXPOIM PVT.LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date: 0510408748 04.12.2018	
	Decision: The Committee considered the case as per agenda and it was observed that the firm was issued Show Cause Notice vide letter dated 10.10.2019.			

112	Case No.: 103/15/82-ALC4/2018	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date: 0310825462 05.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Justification for wastage more than 2% in Export products, where wastage is claimed more.			

113	Case No.:696/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 19.10.2019 has furnished its reply. Deferred for comments of TE.			

114	Case No.:773/15/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Withdrawn
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	
	Decision: The firm vide e-mail dated 07.08.2020 has informed that its application for subject Advance Authorization falls under para 4.18 of HBP Vol. I (Non-Infringing Process) and hence they should be exempted from approval of NC. In view of above, the Committee decided to withdraw the case. RA concerned may verify the same and take further necessary action as per policy / procedures.			

115	Case No.:466/13/82-ALC4/2018	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	
	Decision: Deferred for comments of TE.			

116	Case No.:698/15/82-ALC4/2018	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	
	Decision: Deferred for comments of TE.			

Case No.: 700/15/82-ALC4/2018	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
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HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date: 0310825472 06.12.2018	
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Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2020 dated 10.07.2020 against advance authorization No. 0310826640 dated 25.01.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Bupivacaine with Adrenaline Injection 10 x 20ml Ampoules. Each ml contains Bupivacaine Hydrochloride 5.3175 mg	1 Number Ampoule	1	Bupivacaine Hydrochloride	111.67 mg
2	Bupivacaine Hydrochloride and Dextrose Injection 10x4ml. Each ml contains Bupivacaine Hydrochloride 5.3175 mg	1 Number Ampoule	1	Bupivacaine Hydrochloride	23.40 mg

RA concerned may take further necessary action as per above decision of NC.

118

Case No.: 185/15/82-ALC4/2018	Party Name: YASHO INDUSTRIES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date: 0310825514 07.12.2018			
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2013 dated 18.04.2013 against advance authorization No. 0310717237 dated 14.12.2012, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export Product		Qty.	Sl. No.	Import items	Qty.
YANTQ 3030 B (30% SOLUTION OF TERTIARY BUTYL HYDROQUINONE) in Propylene Glycol		1 kg	1	HYDROQUINONE	0.423 kg
			2	TERTIARY BUTANOL	0.312 kg
			3	PROPYLENE GLYCOL	0.700 kg
RA concerned may take further necessary action as per above decision of NC.					

119	Case No.: 88/15/82-ALC4/2018	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date: 0310825559 10.12.2018	
	Decision: Deferred for comments of TE.			

120	Case No.: 715/15/82-ALC4/2018	Party Name: MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date: 0410164962 10.12.2018	
	Decision: Deferred for comments of TE.			

121	Case No.: 139/15/82-ALC4/2018	Party Name: RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date: 0310825587 11.12.2018	
	Decision: Deferred for comments of TE.			

122	Case No.: 711/15/82-ALC4/2018	Party Name: SUVEN LIFE SCIENCES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date: 0910066959 11.12.2018	
	Decision: Deferred for comments of TE.			

123	Case No.: 106/15/82-ALC4/2018	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date: 3410044750 12.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) % yield at every stage of reaction. (ii) Quantity of MIBK used (without recovery) in each stage of reaction.			

124	Case No.:721/15/82-ALC4/2018	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	
	Decision: Deferred for comments of TE.			

125	Case No.:726/15/82-ALC4/2018	Party Name:NATCO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	
	Decision: Deferred for comments of TE.			

126	Case No.:727/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	
	Decision: Deferred for comments of TE.			

Case No.:735/15/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2020 dated 07.08.2020 against advance authorization No. 0310830527 dated 24.07.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Efavirenz 600mg, Lamivudine 300mg, TenofovirDisoproxil Fumarate 300mg Tablets Each Tablet contains: Efavirenz 600mg, TenofovirDisoproxil Fumarate 300mg, Lamivudine 300mg Tablets	1 Number Tablet	1	Efavirenz	612.0 mg
		2	Lamivudine	306.0 mg
		3	TenofovirDisoproxil Fumarate	306.0 mg
		4	Croscarmellose Sodium (AC-DI-SOL) NF	123.0 mg
		5	Microcrystalline Cellulose NF (Avicel PH 101)	297.6 mg
		6	Magnesium Stearate NF (Vegetable Grade)	17.0 mg
		7	Hydroxy Propyl Cellulose NF (Klucel LF)	38.4 mg
		8	Lactose for DC (Tabletose 80/Super Tab) BP/PH Eur	199.60 mg
		9	Silica Gel bags 3 GM Stripax R/F	Not an ingredient

RA concerned may take further necessary action as per above decision of NC.

128	Case No.:736/15/82-ALC4/2018	Party Name:AMI ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	
	Decision: Deferred for comments of TE.			

129	Case No.:99/15/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	
	Decision: Deferred for comments of TE.			

130	Case No.:738/15/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	
	Decision: Deferred for comments of TE.			

131

Case No.:1025/15/82-ALC4/2018	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
2-(4-((2-oxocyclopentyl)methyl)phenyl)propanoic acid Case No.68767-14-6	1 kg	1	2-Phenyl Propionic Acid - Case no.492-37-5	1.276 kg
RA concerned may take further necessary action as per above decision of NC.				

132	Case No.:742/15/82-ALC4/2018	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date:3410044774 20.12.2018	
	Decision: RLA, Vadodara vide e-mail dated 20.10.2020 has been requested to check and verify whether the advance authorization No. 3410044774 dated 20.12.2018 was issued under para 4.07A of HBP Vol. I – Self ratification scheme and whether they should be exempted from the approval of NC. Reply awaited from RLA, Vadodara.			

133	Case No.:743/15/82-ALC4/2018	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Rejected
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date:0810144119 20.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder on 07.08.2020 and Final Reminder on 16.10.2020 as per Policy Circular No. 23/2015-20, dated 15.05.2019. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

134	Case No.:752/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date:0810144142 21.12.2018	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Exact chemical name of Export Product.			

135

Case No.:925/15/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
FLIBANSERIN	1 kg	1	1-(2-chloroethyl)-1H-benzo[d]imidazol-2(3H)-one	0.62 kg
		2	1-(3-(trifluoromethyl)phenyl) piperazine hydrochloride	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

136

Case No.:772/15/82- ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Amoxycillin Tablets 875 mg (Each Tablet containing Amoxycillin Trihydrate equivalent to 875 mg of Amoxycillin) [The relevant bulk drug content in total export Product is 78750 Kgs of Amoxycillin Trihydrate].EO should be fulfilled within 12 months from the date of clearance of each consignment of 6-APA if imported from unregistered source.	1 Number Tablet	1	6-APA (Pre import condition as per Appendix 4J of FTP 15-20 read with PN 62/24.03.2018 is imposed)	581.77 mg
		2	Methanol	37.59 mg
		3	Methyl d-(-)-4-hydroxy- phenylglycinate OR D-(-)- 4-hydroxyphenylglycine methyl ester [PHPG Ester]	510.17 mg
		4	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads)	2.25 mg

RA concerned may take further necessary action as per above decision of NC.

137	Case No.:775/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	
	Decision: Deferred for comments of TE.			

138

Case No.: 788/15/82-ALC4/2018	Party Name: MANKIND PHARMA LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date: 0510409149 02.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2020 dated 07.08.2020 against advance authorization No. 0510410328 dated 23.04.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	CLOMIPRAMINE HCL CAPSULES, USP 25 MG	1 Number	1	CLOMIPRAMINE HCL USP	25.50 mg / 25 mg capsule
2	CLOMIPRAMINE HCL CAPSULES, USP 50 MG	1 Number	1	CLOMIPRAMINE HCL USP	51.00 mg / 50 mg capsule
3	CLOMIPRAMINE HCL CAPSULES, USP 75 MG	1 Number	1	CLOMIPRAMINE HCL USP	76.50 mg / 75 mg capsule

RA concerned may take further necessary action as per above decision of NC.

139	Case No.: 1072/15/82-ALC4/2018	Party Name: MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date: 0410165065 04.01.2019	
	Decision: Deferred for comments of TE.			

140	Case No.: 123/15/82-ALC4/2018	Party Name: REYAANSH HEALTHCARE	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date: 0310826282 10.01.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 25.03.2020 has furnished its reply. Deferred for comments of TE.			

141	Case No.:811/15/82-ALC4/2018	Party Name:ATUL LIMITED,	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl. No.	Import items	Qty.
Amino Methyl Alcohol (Formulated, containing min. 94.7% 2 Amino-2 Methyl-1 Propanol)	500000.000 kg	1	2-amino-2-methyl - 1-propanol AMP-95	473500.000 kg

RA concerned may take further necessary action as per above decision of NC.

142	Case No.:812/15/82-ALC4/2018	Party Name:BALAJI AMINES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and on the basis of GST Certificate provided by the firm, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl. No.	Import items	Qty.
DIMETHYL FORMAMIDE	1 kg	1	METHANOL	0.644 kg
		2	AMMONIA ANHYDROUS	Not allowed, since it is not consumed
		3	CALCINATED PETROLEUM COKE (CPC)	0.200 kg

Note: The import of CALCINATED PETROLEUM COKE (CPC) is subject to Public Notice No. 04/2015-20 dated 17.04.2020 issued regarding allocation of quota for import of Calcinated Pet Coke (CPC).

RA concerned may take further necessary action as per above decision of NC.

143	Case No.:847/15/82-ALC4/2018	Party Name:LIRICON TRADING	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/02304/AM19/	RLA File :03/95/040/01055/AM19/	Lic.No/Date:0310826653 25.01.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm vide e-mail dated 06.11.2020 has furnished its reply. Deferred for comments of TE.			

144

Case No.:53/7/82- ALC4/2020	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved																
HQ File :01/82/050/01845/AM21/	RLA File :04/24/040/00277/AM19/	Lic.No/Date:0410165628 18.05.2019																	
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:																			
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="3">AE Phenol [4-(2-Amino-ethyl)-2-methoxy-phenol]</td><td rowspan="3">1 kg</td><td>1</td><td>Vanillin [4-hydroxy-3-methoxy-benzaldehyde]</td><td>1.07 kg</td></tr><tr><td>2</td><td>Sodium Cyanide</td><td>0.38 kg</td></tr><tr><td>3</td><td>Methyl Tetr Butyl Ether</td><td>0.115 kg</td></tr></table>				Export Product	Qty.	Sl. No.	Import items	Qty.	AE Phenol [4-(2-Amino-ethyl)-2-methoxy-phenol]	1 kg	1	Vanillin [4-hydroxy-3-methoxy-benzaldehyde]	1.07 kg	2	Sodium Cyanide	0.38 kg	3	Methyl Tetr Butyl Ether	0.115 kg
Export Product	Qty.	Sl. No.	Import items	Qty.															
AE Phenol [4-(2-Amino-ethyl)-2-methoxy-phenol]	1 kg	1	Vanillin [4-hydroxy-3-methoxy-benzaldehyde]	1.07 kg															
		2	Sodium Cyanide	0.38 kg															
		3	Methyl Tetr Butyl Ether	0.115 kg															
RA concerned may take further necessary action as per above decision of NC.																			

145

Case No.:51/4/82-ALC4/2020	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01552/AM21/	RLA File :03/95/040/00252/AM20/	Lic.No/Date:0310829902 25.06.2019											
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019 against advance authorization No. 0310807807 dated 15.09.2016, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)</td><td>1 kg</td><td>1</td><td>Povidone Iodine</td><td>0.098 kg</td></tr></table>				Export Product	Qty.	Sl. No.	Import items	Qty.	Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)	1 kg	1	Povidone Iodine	0.098 kg
Export Product	Qty.	Sl. No.	Import items	Qty.									
Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)	1 kg	1	Povidone Iodine	0.098 kg									
RA concerned may take further necessary action as per above decision of NC.													

146

Case No.:89/4/82-ALC4/2020	Party Name:SPANSULES FORMULATIONS	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01590/AM21/	RLA File :09/24/040/00202/AM20/	Lic.No/Date:0910067792 17.07.2019		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018 against advance authorization No. 0910064884 dated 07.04.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
ORLISTAT 50% WW PELLETS	1 kg	1.	ORLISTAT USP	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:96/4/82-ALC4/2020	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01597/AM21/	RLA File :09/24/040/00642/AM19/	Lic.No/Date:0910067796 19.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

148	Case No.:49/4/82-ALC4/2020	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01550/AM21/	RLA File :03/95/040/00390/AM20/	Lic.No/Date:0310830654 29.07.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:			
	(i) Stepwise manufacturing process. (ii) Complete chemical reaction with molecular and structural formula and molecular weight. (iii) Stagewise % yield on molar basis. (iv) Material balance, stoichiometric balance details. (v) Recovery of solvent, etc.			

149

Case No.:91/4/82-ALC4/2020	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01592/AM21/	RLA File :09/24/040/00328/AM20/	Lic.No/Date:0910068021 23.09.2019		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
2,6-Dihydroxy Acetophenone	1 kg	1	Resorcinol	1.77 kg
		2	Methyl Aceto Acetate	1.86 kg
		3	Chloroform	2.65 kg
		4	Toulene	1.32 kg

RA concerned may take further necessary action as per above decision of NC.

150

Case No.:47/4/82-ALC4/2020	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01548/AM21/	RLA File :03/94/040/00528/AM20/	Lic.No/Date:0310832045 07.10.2019		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1000000.000 Number	1	Azelastine Hydrochloride	16440.00 Gram
		2	Fluticasone Propionate	6000.000 Gram
		3	140 mcl pumps	Relevant as per packing policy
		4	25ml USP type 1 amber glass vial	
		5	Nasal actuator	

RA concerned may take further necessary action as per above decision of NC.

Case No.:48/4/82-ALC4/2020	Party Name:CIPLA LIMITED.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01549/AM21/	RLA File :03/94/040/00591/AM20/	Lic.No/Date:0310832572 04.11.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019 against advance authorization No. 0310822521 dated 23.07.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. 1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Quantity allowed in mg/tablet
1	Telmisartan and Amlodipine Tablets 40/10mg / Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	68.034
			2	Amlodipine Besilate	10.20
2	Telmisartan and Amlodipine Tablets 80/10mg / Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	136.067
			2	Amlodipine Besilate	10.20
3	Telmisartan and Amlodipine Tablets 40/5mg / Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	68.034
			2	Amlodipine Besilate	5.10
4	Telmisartan and Amlodipine Tablets 80/5mg / Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	136.067
			2	Amlodipine Besilate	5.10

RA concerned may take further necessary action as per above decision of NC.

152	Case No.: 92/4/82-ALC4/2020	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01593/AM21/	RLA File :09/24/040/00449/AM20/	Lic.No/Date:0910068271 10.12.2019	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

153	Case No.: 93/4/82-ALC4/2020	Party Name:SREEPATHI PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01594/AM21/	RLA File :09/24/040/00502/AM20/	Lic.No/Date:0910068349 09.01.2020	
	Decision: Deferred for comments of TE.			

154

Case No.:94/4/82-ALC4/2020	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01595/AM21/	RLA File :09/24/040/00509/AM20/	Lic.No/Date:0910068355 09.01.2020		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below-or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
DEXTROMETHORPHAN BASE	1 kg	1	N-FORMYL OCTABASE	1.55 kg
		2	PHOSPHORUS PENTOXIDE	1.20 kg
		3	TOLUENE	1.09 kg
		4	METHANOL	0.824 kg
		5	ACETONE	0.420 kg

RA concerned may take further necessary action as per above decision of NC.

155	Case No.: 99/4/82-ALC4/2020	Party Name: MICRO LABS LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/01600/AM21/	RLA File :07/24/040/00254/AM20/	Lic.No/Date: 0710116065 24.01.2020										
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2017 dated 20.03.2018 against advance authorization No. 0710109032 dated 12.11.2015, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>DICLOXACILLIN ALTERNOVA 500 MG CAPSULES BP/EP/USP/IP 1380 KG</td><td>1 Number</td><td>1</td><td>DICLOXACILLIN SODIUM BP/EP/USP/IP</td><td>535.0 mg / capsule</td></tr> </tbody> </table>				Export product	Qty.	Sl. No.	Import items	Qty.	DICLOXACILLIN ALTERNOVA 500 MG CAPSULES BP/EP/USP/IP 1380 KG	1 Number	1	DICLOXACILLIN SODIUM BP/EP/USP/IP
Export product	Qty.	Sl. No.	Import items	Qty.									
DICLOXACILLIN ALTERNOVA 500 MG CAPSULES BP/EP/USP/IP 1380 KG	1 Number	1	DICLOXACILLIN SODIUM BP/EP/USP/IP	535.0 mg / capsule									
RA concerned may take further necessary action as per above decision of NC.													

156	Case No.: 50/4/82-ALC4/2020	Party Name: MAGNOLIA LIMITED.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01551/AM21/	RLA File :03/95/040/01071/AM20/	Lic.No/Date: 0310834718 07.02.2020	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

157	Case No.: 98/4/82-ALC4/2020	Party Name: SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01599/AM21/	RLA File :05/24/040/00742/AM20/	Lic.No/Date: 0510413763 02.03.2020	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

158	Case No.: 54/4/82-ALC4/2020	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/01555/AM21/	RLA File :03/95/040/01130/AM20/	Lic.No/Date:0310835403 16.03.2020										
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828945 dated 10.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>NAS-5 (2-DIAZO-1-NAPHTHOL-5-SULFONIC ACID, SODIUM SALT)</td><td>1 kg</td><td>1</td><td>TOBIAS ACID (PURITY MIN. 97%)</td><td>1.618 kg</td></tr> </tbody> </table>				Export product	Qty.	Sl. No.	Import items	Qty.	NAS-5 (2-DIAZO-1-NAPHTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAS ACID (PURITY MIN. 97%)
Export product	Qty.	Sl. No.	Import items	Qty.									
NAS-5 (2-DIAZO-1-NAPHTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAS ACID (PURITY MIN. 97%)	1.618 kg									
RA concerned may take further necessary action as per above decision of NC.													

159	Case No.: 54/7/82-ALC4/2020	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01846/AM21/	RLA File :09/24/040/00633/AM20/	Lic.No/Date:0910068584 18.03.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

160	Case No.: 55/7/82-ALC4/2020	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01847/AM21/	RLA File :05/23/040/00050/AM21/	Lic.No/Date:0510414389 12.06.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

161	Case No.: 1/4/82-ALC4/2020	Party Name:PHAROSE REMEDIES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01502/AM21/	RLA File :18/24/040/00004/AM21/	Lic.No/Date:1810004355 24.07.2020	
	Decision: Deferred for comments of TE.			

162	Case No.: 6/4/82-ALC4/2020	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01507/AM21/	RLA File :02/24/040/00050/AM21/	Lic.No/Date:0210210010 27.07.2020	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018 against advance authorization No. 0210207903 dated 24.10.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

163	Case No.: 2/4/82-ALC4/2020	Party Name:USV PRIVATE LIMITED (FORMERLY USV LIMITED)	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01503/AM21/	RLA File :03/95/040/00235/AM21/	Lic.No/Date:0310837435 28.07.2020	
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl. No.	Import items	Qty.
Desipramine Hydrochloride Tablets, USP 150 MG 50S (4,200 Bottles x 50 Per Bottles = 2,10,000 Tablets) (Net Content Weight = 31.500 Kgs)	1 Number	1	Desipramine HCL	153.0 mg / Tablet

RA concerned may take further necessary action as per above decision of NC.

164	Case No.: 3/4/82-ALC4/2020	Party Name:SAFECON LIFESCIENCES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01504/AM21/	RLA File :06/24/040/00092/AM20/	Lic.No/Date:0610039560 28.07.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

165	Case No.:4/4/82-ALC4/2020	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved												
	HQ File :01/82/050/01505/AM21/	RLA File :05/24/040/00196/AM21/	Lic.No/Date:0510414761 28.07.2020													
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:															
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Piperacillin and Tazobactam Sodium Sterile (8:1)</td><td rowspan="2">1 kg</td><td>1</td><td>PIPERACILLIN ACID</td><td>0.890 kg</td></tr> <tr> <td>2</td><td>TAZOBACTAM ACID</td><td>0.1078 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	Piperacillin and Tazobactam Sodium Sterile (8:1)	1 kg	1	PIPERACILLIN ACID	0.890 kg	2	TAZOBACTAM ACID
Export Product	Qty.	Sl. No.	Import items	Qty.												
Piperacillin and Tazobactam Sodium Sterile (8:1)	1 kg	1	PIPERACILLIN ACID	0.890 kg												
		2	TAZOBACTAM ACID	0.1078 kg												

RA concerned may take further necessary action as per above decision of NC.

166	Case No.:5/4/82-ALC4/2020	Party Name:S.M. HERBALS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01506/AM21/	RLA File :05/24/040/00146/AM21/	Lic.No/Date:0510414764 28.07.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

167	Case No.:7/4/82-ALC4/2020	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01508/AM21/	RLA File :09/24/040/00160/AM21/	Lic.No/Date:0910068998 28.07.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

168	Case No.:8/4/82-ALC4/2020	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01509/AM21/	RLA File :09/24/040/00167/AM21/	Lic.No/Date:0910069002 28.07.2020	
	Decision: Deferred for comments of TE.			

169

Case No.:9/4/82-ALC4/2020	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01510/AM21/	RLA File :03/94/040/00301/AM21/	Lic.No/Date:0310837490 29.07.2020			
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0310831065 dated 19.08.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Lithium Carbonate capsule USP 150mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 750.000 Kgs)	1 Number	1	Lithium Carbonate USP	153 mg / 150 mg Tablet
2	Lithium Carbonate capsule USP 300mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 1500.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
3	Lithium Carbonate capsule USP 300mg (Pack Size 1000 Tabs.) (Net Wt. of Lithium Carbonate USP is 15000.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
4	Lithium Carbonate capsule USP 600mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 3000.000 Kgs)	1 Number	1	Lithium Carbonate USP	612 mg / 600 mg Tablet
5	Lithium Carbonate ER Tab USP 300mg (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 1800.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet
6	Lithium Carbonate ER Tab USP 450MG (Pack Size 100 Tabs.) (Net Wt. of Lithium Carbonate USP is 2475.000 Kgs)	1 Number	1	Lithium Carbonate USP	459 mg / 450 mg Tablet
7	Lithium Carbonate ER Tab USP 300MG (Pack Size 1000 Tabs.) (Net Wt. of Lithium Carbonate USP is 600.000 Kgs)	1 Number	1	Lithium Carbonate USP	306 mg / 300 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

170

Case No.:10/4/82-ALC4/2020	Party Name:KUSUMA PHARMA	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01511/AM21/	RLA File :03/94/040/00198/AM21/	Lic.No/Date:0310837494 29.07.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018 against advance authorization No. 0310814626 dated 14.07.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SACCHARIN (PURE DENTAL GRADE)	1 kg	1	SODIUM SACCHARIN (NON-DENTAL GRADE)	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

171	Case No.:11/4/82-ALC4/2020	Party Name:TIDE INDUSTRIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01512/AM21/	RLA File :34/24/040/00111/AM21/	Lic.No/Date:3410046259 29.07.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:			
	(i) Exact chemical name of Export Product and % purity. (ii) Complete chemistry, molecular weight, % yield, stoichiometric balance. (iii) Quantity and commercial value of Low boilers and High boilers. (iv) Production / Consumption data certificate by GST for last two years.			

172	Case No.:12/4/82-ALC4/2020	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01513/AM21/	RLA File :03/95/040/00239/AM21/	Lic.No/Date:0310837496 30.07.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

173

Case No.:13/4/82-ALC4/2020	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01514/AM21/	RLA File :34/24/040/00106/AM21/	Lic.No/Date:3410046263 30.07.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and taking cue from SION A – 1461 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Phenol	4859.000 kg	1	Cumene	6900.000 kg
2	Acetone	2915.000 kg			
RA concerned may take further necessary action as per above decision of NC.					

174

Case No.:22/4/82-ALC4/2020	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01523/AM21/	RLA File :09/24/040/00231/AM21/	Lic.No/Date:0910069010 31.07.2020	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0910066857 dated 15.11.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2- CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CEI-II)	1 kg	1	GLYOXYLIC ACID 50%	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE	0.509 kg
		5	TRIETHYLAMINE	0.034 kg
		6	METHYLENE CHLORIDE	2.63 kg
		7	L-MENTHOL	0.751 kg
		8	TRIPHOSGENE	0.40 kg
		9	DIMETHYL FORMAMIDE	0.316 kg

RA concerned may take further necessary action as per above decision of NC.

175	Case No.:23/4/82-ALC4/2020	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01524/AM21/	RLA File :09/24/040/00239/AM21/	Lic.No/Date:0910069013 31.07.2020	
	Decision: Deferred for comments of TE.			

176	Case No.:14/4/82-ALC4/2020	Party Name:DANASHMAND ORGANIC PVT.LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/01515/AM21/	RLA File :03/94/040/00268/AM21/	Lic.No/Date:0310837537 03.08.2020										
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>BENFO THIAMINE</td><td>1 kg</td><td>1</td><td>THIAMINE HYDROCHLORIDE (VIT.B1 HCL)</td><td>0.922 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	BENFO THIAMINE	1 kg	1	THIAMINE HYDROCHLORIDE (VIT.B1 HCL)
Export Product	Qty.	Sl. No.	Import items	Qty.									
BENFO THIAMINE	1 kg	1	THIAMINE HYDROCHLORIDE (VIT.B1 HCL)	0.922 kg									

RA concerned may take further necessary action as per above decision of NC.

177	Case No.:15/4/82-ALC4/2020	Party Name:CADILA HEALTHCARE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01516/AM21/	RLA File :08/24/040/00110/AM21/	Lic.No/Date:0810148274 04.08.2020	
	Decision: Deferred for comments of TE.			

178	Case No.:30/4/82-ALC4/2020	Party Name:VISION DRUGS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved												
	HQ File :01/82/050/01531/AM21/	RLA File :09/24/040/00168/AM21/	Lic.No/Date:0910069017 04.08.2020													
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:															
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">Homo Veratronictrile(HVN)</td><td rowspan="2">1 kg</td><td>1</td><td>Veratrole</td><td>1.231 kg</td></tr> <tr> <td>2</td><td>Paraformaldehyde (37%)</td><td>0.423 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	Homo Veratronictrile(HVN)	1 kg	1	Veratrole	1.231 kg	2	Paraformaldehyde (37%)
Export Product	Qty.	Sl. No.	Import items	Qty.												
Homo Veratronictrile(HVN)	1 kg	1	Veratrole	1.231 kg												
		2	Paraformaldehyde (37%)	0.423 kg												

RA concerned may take further necessary action as per above decision of NC.

179	Case No.:31/4/82-ALC4/2020	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01532/AM21/	RLA File :09/24/040/00197/AM21/	Lic.No/Date:0910069018 05.08.2020	
	Decision: Deferred for comments of TE.			

Case No.:32/4/82-ALC4/2020	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
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HQ File :01/82/050/01533/AM21/	RLA File :09/24/040/00176/AM21/	Lic.No/Date:0910069019 05.08.2020	
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Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. 1 as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
[2S,3S,5S]-5-t-butyloxycarbonylamino-2-Amino-3-hydroxy-1,6-diphenylhexane succinate (BDH Succinic Acid RIT)	1 kg	1	1,2-dimethoxy ethane(1,2-DME)	4.74 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	METHANE SULPHONIC ACID	1.50 kg
		4	L-PHENYLALANINE	0.342 kg
		5	N,N-DIMETHYL ACETAMIDE	0.80 kg
		6	Di-Tert-Butyl- Di- Carbonate	0.60 kg
		7	5% Palladium Carbon (wet)	0.010 kg
		8	ISOPROPYL ALCOHOL	2.90 kg
		9	TETRA HYDRO FURAN	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

181

Case No.:33/4/82-ALC4/2020	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01534/AM21/	RLA File :09/24/040/00242/AM21/	Lic.No/Date:0910069028 06.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2020 dated 18.09.2020 against advance authorization No. 0910066604 dated 29.08.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM	1 kg	1	Pyrimidine carboxaldehyde	1.26 kg
		2	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		3	Diisopropyl Azodicarboxylate (DIAD)	1.128 kg
		4	Isopropyl alcohol (IPA)	2.15 kg
		5	Methanol (Methyl Alcohol)	9.93 kg
		6	Methylene chloride (MDC)	4.81 kg
		7	Potassium carbonate (Anhydrous)	0.35 kg
		8	(4R-Cis)-6-[(Acetyloxy)Methyl]-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid 1,1-Dimethylethyl Ester	1.53 kg
		9	Tetrahydrofuran (THF)	11.80 kg
		10	Triphenylphosphine (TPP)	1.464 kg
RA concerned may take further necessary action as per above decision of NC.				

182

Case No.:16/4/82-ALC4/2020	Party Name:SAISONS TRADE & INDUSTRY PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01517/AM21/	RLA File :03/95/040/00250/AM21/	Lic.No/Date:0310837545 07.08.2020		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
URSODEOXYCHOLIC ACID	1 kg	1	CHENODEOXY CHOLIC ACID KETONE	1.155 kg
		2	IEP OX 235 SPRAY DRIED ENZYME POWDER	0.035 kg
		3	IEP SP 41 SPRAY DRIED ENZYME POWDER	0.035 kg
		4	(B-NAD) B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.006 kg
RA concerned may take further necessary action as per above decision of NC.				

183	Case No.: 17/4/82-ALC4/2020	Party Name:SHARON BIO MEDICINE LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01518/AM21/	RLA File :03/95/040/00269/AM21/	Lic.No/Date:0310837562 07.08.2020	
	Decision: Deferred for comments of TE.			

184

Case No.:18/4/82-ALC4/2020	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01519/AM21/	RLA File :07/24/040/00124/AM21/	Lic.No/Date:0710116835 07.08.2020		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
GEMCITABINE HCL	1 kg	1	2-Deoxy2,2-difluoro-Dribofuranose-3,5-dibenzoate-l-methanesulfonate	5.70 kg
		2	cytosine	4.38 kg
		3	Hexamethyldisilazane	14.25 kg
RA concerned may take further necessary action as per above decision of NC.				

185

Case No.:19/4/82-ALC4/2020	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved																
HQ File :01/82/050/01520/AM21/	RLA File :07/24/040/00123/AM21/	Lic.No/Date:0710116836 07.08.2020																	
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:																			
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="3">GEMCITABINE HCL</td><td rowspan="3">1 kg</td><td>1</td><td>2-Deoxy 2 2-difluoro-Dribofuranose-3 5-dibenzoate-l-methanesulfonate</td><td>5.70 kg</td></tr><tr><td>2</td><td>Cytosine</td><td>4.38 kg</td></tr><tr><td>3</td><td>Hexamethyldisilazane</td><td>14.25 kg</td></tr></table>				Export Product	Qty.	Sl. No.	Import items	Qty.	GEMCITABINE HCL	1 kg	1	2-Deoxy 2 2-difluoro-Dribofuranose-3 5-dibenzoate-l-methanesulfonate	5.70 kg	2	Cytosine	4.38 kg	3	Hexamethyldisilazane	14.25 kg
Export Product	Qty.	Sl. No.	Import items	Qty.															
GEMCITABINE HCL	1 kg	1	2-Deoxy 2 2-difluoro-Dribofuranose-3 5-dibenzoate-l-methanesulfonate	5.70 kg															
		2	Cytosine	4.38 kg															
		3	Hexamethyldisilazane	14.25 kg															
RA concerned may take further necessary action as per above decision of NC.																			

186	Case No.: 20/4/82-ALC4/2020	Party Name: AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date: 7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01521/AM21/	RLA File :31/83/040/00035/AM21/	Lic.No/Date: 3110067807 07.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

187	Case No.: 21/4/82-ALC4/2020	Party Name: SHIVA BIOCHEM INDUSTRIES	Meet No/Date: 7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01522/AM21/	RLA File :50/24/040/00009/AM21/	Lic.No/Date: 5010002703 07.08.2020	
	Decision: Deferred for comments of TE.			

188

Case No.: 57/7/82- ALC4/2020	Party Name: ZIM LABORATORIES LIMITED	Meet No/Date: 7/82- ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01849/AM21/	RLA File :03/95/040/00249/AM21/	Lic.No/Date: 0310837561 07.08.2020											
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:													
<table border="1"><thead><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr></thead><tbody><tr><td>Nicardipine Hydrochloride SR Pellets 50 mg (Each 230 mg Pellets contains 50 mg Nicardipine HCL)</td><td>10000.000 kg</td><td>1</td><td>Nicardipine HCL JP / USP</td><td>2196.000 kg</td></tr></tbody></table>				Export Product	Qty.	Sl. No.	Import items	Qty.	Nicardipine Hydrochloride SR Pellets 50 mg (Each 230 mg Pellets contains 50 mg Nicardipine HCL)	10000.000 kg	1	Nicardipine HCL JP / USP	2196.000 kg
Export Product	Qty.	Sl. No.	Import items	Qty.									
Nicardipine Hydrochloride SR Pellets 50 mg (Each 230 mg Pellets contains 50 mg Nicardipine HCL)	10000.000 kg	1	Nicardipine HCL JP / USP	2196.000 kg									
RA concerned may take further necessary action as per above decision of NC.													

189

Case No.: 24/4/82-ALC4/2020	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01525/AM21/	RLA File :05/24/040/00221/AM21/	Lic.No/Date:0510414856 10.08.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Tobramycin 300mg / 5 ml Nebuliser Solution (Each ml contains Tobramycin Ph. Eur. 60 mg) (Equivalent to 195.000 Kg of Bulk Drug)	650000.000 Number	1	Tobramycin	198.90 kg

RA concerned may take further necessary action as per above decision of NC.

190	Case No.: 25/4/82-ALC4/2020	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01526/AM21/	RLA File :07/24/040/00129/AM21/	Lic.No/Date:0710116853 10.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

191	Case No.:26/4/82-ALC4/2020	Party Name:ENALTEC LABS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/01527/AM21/	RLA File :03/94/040/00315/AM21/	Lic.No/Date:0310837576 10.08.2020										
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>FEBUXOSTAT</td><td>1 kg</td><td>1</td><td>2-[3-CYANO-4-(2-METHYLPROPOXY) PHENYL]-4-METHYL-5-THIAZOLECARBOXYLIC ACID ETHYL ESTER</td><td>1.512 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	FEBUXOSTAT	1 kg	1	2-[3-CYANO-4-(2-METHYLPROPOXY) PHENYL]-4-METHYL-5-THIAZOLECARBOXYLIC ACID ETHYL ESTER
Export Product	Qty.	Sl. No.	Import items	Qty.									
FEBUXOSTAT	1 kg	1	2-[3-CYANO-4-(2-METHYLPROPOXY) PHENYL]-4-METHYL-5-THIAZOLECARBOXYLIC ACID ETHYL ESTER	1.512 kg									
RA concerned may take further necessary action as per above decision of NC.													

192	Case No.:27/4/82-ALC4/2020	Party Name:KOSHA CHEMTECH PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01528/AM21/	RLA File :03/94/040/00306/AM21/	Lic.No/Date:0310837580 10.08.2020	
	Decision: Deferred for comments of TE.			

193	Case No.:28/4/82-ALC4/2020	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01529/AM21/	RLA File :03/94/040/00310/AM21/	Lic.No/Date:0310837582 10.08.2020	
	Decision: Deferred for comments of TE.			

Case No.: 29/4/82-ALC4/2020	Party Name: PIRAMAL ENTERPRISES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01530/AM21/	RLA File :03/95/040/00268/AM21/	Lic.No/Date: 0310837588 10.08.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
194	Export Product Bempedoic Acid and Ezetimibe Fixed Dose Combination Tablets (Net content of Bempedoic Acid 2710.80 kgs and Ezetimibe 150.6 kgs in Total Export Qty) (AA for Free of cost material as per Para 4.11 of HBP & Para 4.19 of FTP & RBI Master Circular C-26 - Disallowing remittances for material being supplied free of cost)	Qty. 1 Number	Sl. No. 1 2	Import items Bempedoic Acid Ezetimibe	Qty. 184.62 mg 10.235 mg
RA concerned may take further necessary action as per above decision of NC.					

195

Case No.:35/4/82-ALC4/2020	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01536/AM21/	RLA File :03/94/040/00242/AM21/	Lic.No/Date:0310837616 11.08.2020	
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310832727 dated 13.11.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			
<u>Export Product</u>			
Sl. No.	Export Product	Qty.	
1	GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 150.44 Kgs (ii) 446.81 Kgs (iii) 2679.37 Kgs (iv) 1504.42 Kgs.	1 Number	
2	GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 58.70 Kgs (ii) 239.48 Kgs (iii) 1045.37 Kgs (iv) 586.96 Kgs.	1 Number	
3	GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 11.06 Kgs (ii) 90.27 Kgs (iii) 394.03 Kgs (iv) 221.24 Kgs	1 Number	

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA concerned may take further necessary action as per above decision of NC.

196

Case No.: 36/4/82-ALC4/2020	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01537/AM21/	RLA File :31/83/040/00036/AM21/	Lic.No/Date:3110067809 11.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2019 dated 16.08.2019 against advance authorization No. 3110067438 dated 03.06.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATAYLYST	0.001 kg

RA concerned may take further necessary action as per above decision of NC.

197	Case No.: 38/4/82-ALC4/2020	Party Name: VERVE HUMAN CARE LABORATORIES	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01539/AM21/	RLA File :05/24/040/00223/AM21/	Lic.No/Date:0510414876 11.08.2020	
	Decision: Deferred for comments of TE.			

198	Case No.: 39/4/82-ALC4/2020	Party Name: VETBIOCHEM INDIA PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved									
	HQ File :01/82/050/01540/AM21/	RLA File :31/83/040/00031/AM21/	Lic.No/Date:3110067816 11.08.2020										
	Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Florfenicol 20% w/v Oral Suspension Veterinary</td><td>4000.000 Litre</td><td>1</td><td>Florfenicol API</td><td>800.000 kg</td></tr> </tbody> </table>				Export Product	Qty.	Sl. No.	Import items	Qty.	Florfenicol 20% w/v Oral Suspension Veterinary	4000.000 Litre	1	Florfenicol API
Export Product	Qty.	Sl. No.	Import items	Qty.									
Florfenicol 20% w/v Oral Suspension Veterinary	4000.000 Litre	1	Florfenicol API	800.000 kg									
RA concerned may take further necessary action as per above decision of NC.													

199

Case No.:40/4/82-ALC4/2020	Party Name:LITMUS ORGANICS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01541/AM21/	RLA File :03/95/040/00263/AM21/	Lic.No/Date:0310837652 13.08.2020		
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Toluene,Alpha-Chloro-ar-Ethyl (MCA)	1 kg	1	ETHYL BENZENE	0.76 kg
		2	PARAFORMALDEHYDE	0.216 kg
RA concerned may take further necessary action as per above decision of NC.				

200

Case No.:41/4/82-ALC4/2020	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01542/AM21/	RLA File :31/83/040/00045/AM21/	Lic.No/Date:3110067821 13.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2019 dated 31.01.2020 against advance authorization No. 3110067429 dated 28.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Anisole	1 kg	1	Phenol	0.92 kg
		2	Methanol	0.3276 kg
RA concerned may take further necessary action as per above decision of NC.				

201	Case No.:43/4/82-ALC4/2020	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01544/AM21/	RLA File :31/83/040/00034/AM21/	Lic.No/Date:3110067826 14.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:			
	(i) Quantity and value of By-Product i.e. Mixed Mono Cresols & Acetic Acid against 1 Tonne of Export.			

202

Case No.:61/4/82-ALC4/2020	Party Name:GRANULES INDIA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01562/AM21/	RLA File :09/24/040/00265/AM21/	Lic.No/Date:0910069042 14.08.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Export Product		Qty.	Sl. No.	Import items	Qty.
TENOFVIR DISOPROXIL SUCCINATE		1 kg	1	(R)-9-(2-Phosphonyl Methoxy Propyl) Adenine	0.769 kg
			2	Chloromethyl Isopropyl Carbonate	1.3527 kg
RA concerned may take further necessary action as per above decision of NC.					

203

Case No.: 44/4/82-ALC4/2020	Party Name: CIPLA LIMITED.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01545/AM21/	RLA File :03/94/040/00337/AM21/	Lic.No/Date: 0310837703 17.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2019 dated 17.01.2020 against advance authorization No. 0310816778 dated 02.11.2017; it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Testosterone Topical Solution 30 / 1.5mg / ml Pack Size 110ml Each Actuation delivers : Testosterone USP -- 30mg Also contains Alcohol USP... Approx. 49.55% w/v (QS to 100% w/v)	20000.000 Number	1	Testosterone USP	38.556 kg
		2	Alcohol (Ethanol 95% v/v)	1090.00 kg
RA concerned may take further necessary action as per above decision of NC.				

204	Case No.: 67/4/82-ALC4/2020	Party Name: OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01568/AM21/	RLA File :09/24/040/00262/AM21/	Lic.No/Date: 0910069046 17.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

205	Case No.: 45/4/82-ALC4/2020	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01546/AM21/	RLA File :50/24/040/00011/AM21/	Lic.No/Date:5010002710 18.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

206

Case No.: 46/4/82-ALC4/2020	Party Name: PIRAMAL ENTERPRISES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01547/AM21/	RLA File :03/95/040/00283/AM21/	Lic.No/Date: 0310837743 18.08.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Item Sr. No. 1 is 6722.838 Kgs, Sr. No. 2 is 763200 Nos and Sr. No. 4 is 763200 Nos.)	1 Number	1	Clopidogrel Bisulfate USP	99.833 mg / Tablet
			2	Plastic Bottles 75CC OPQ white HDPE Round 38mm	Relevant as per packing policy
			4	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	
2	Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import item Sr. No. 1 is 9.788 Kgs, Sr. No. 3 is 100 Nos and Sr. No. 5 is 100 Nos.)	1 Number	1	Clopidogrel Bisulfate USP	99.833 mg / Tablet
			3	CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP)	

RA concerned may take further necessary action as per above decision of NC.

207	Case No.: 57/4/82-ALC4/2020	Party Name: AURA LIFECARE PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01558/AM21/	RLA File :34/24/040/00133/AM21/	Lic.No/Date: 3410046298 18.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

208	Case No.: 68/4/82-ALC4/2020	Party Name: INNOVARE LABS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01569/AM21/	RLA File :09/24/040/00263/AM21/	Lic.No/Date: 0910069049 18.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

209	Case No.: 58/4/82-ALC4/2020	Party Name: SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01559/AM21/	RLA File :03/95/040/00286/AM21/	Lic.No/Date: 0310837751 19.08.2020	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828995 dated 14.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export Product	Qty.	Sl. No.	Import items	Qty.
DIPHENYL ISODECYL PHOSPHITE (DPDP)	1 kg	1	PHENOL	0.557 kg
		2	ISODECYL ALCOHOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

210	Case No.: 59/4/82-ALC4/2020	Party Name: ANUH PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01560/AM21/	RLA File :03/94/040/00361/AM21/	Lic.No/Date: 0310837761 19.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm:			

- (i) Detailed Chemistry, Structural Formula of import and export, molecular weight, % yield.
- (ii) Stoichiometric balance between import and export.

211

Case No.:69/4/82-ALC4/2020	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01570/AM21/	RLA File :09/24/040/00261/AM21/	Lic.No/Date:0910069068 19.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2020 dated 18.09.2020 against advance authorization No. 0910066086 dated 26.03.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
EMPAGLIFLOZIN-IH	1 kg	1	(1S)-1 5-Anhydro-1-C-[4-chloro -3-[[4- [[[(3S)-tetrahydro-3- furanyl]oxy]phenyl]methyl]phenyl]-D- glucitol tetraacetate	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.: 62/4/82-ALC4/2020	Party Name:SRF LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
212	HQ File :01/82/050/01563/AM21/	RLA File :05/24/040/00225/AM21/	Lic.No/Date:0510414951 20.08.2020	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.				

213

Case No.:63/4/82-ALC4/2020	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01564/AM21/	RLA File :05/24/040/00231/AM21/	Lic.No/Date:0510414952 20.08.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Clarithromycin Carbomer Granules 27.5% / 28%	15000.000 kg	1	Carbopol 974 P	3000.000 kg
			2	Clarithromycin	4165.500 kg
2	Clarithromycin Carbomer Granules 43.75% / 44%	15000.000 kg	1	Carbopol 974 P	5550.000 kg
			2	Clarithromycin	6591.000 kg

RA concerned may take further necessary action as per above decision of NC.

214	Case No.: 64/4/82-ALC4/2020	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01565/AM21/	RLA File :03/95/040/00288/AM21/	Lic.No/Date:0310837797 20.08.2020	
	Decision: Deferred for comments of TE.			

215	Case No.: 66/4/82-ALC4/2020	Party Name:FDC LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01567/AM21/	RLA File :03/94/040/00362/AM21/	Lic.No/Date:0310837815 20.08.2020	
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

216	Case No.: 70/4/82-ALC4/2020	Party Name:AUORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01571/AM21/	RLA File :09/24/040/00264/AM21/	Lic.No/Date:0910069070 20.08.2020	
	Decision: Deferred for comments of TE.			

217	Case No.: 71/4/82-ALC4/2020	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01572/AM21/	RLA File :09/24/040/00250/AM21/	Lic.No/Date:0910069090 24.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

218	Case No.: 72/4/82-ALC4/2020	Party Name:HIKAL LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01573/AM21/	RLA File :03/94/040/00344/AM21/	Lic.No/Date:0310837840 24.08.2020	
	Decision: Deferred for comments of TE.			

219	Case No.: 73/4/82-ALC4/2020	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01574/AM21/	RLA File :05/23/040/00115/AM21/	Lic.No/Date:0510414997 25.08.2020	
	Decision: Deferred for comments of TE.			

220	Case No.: 74/4/82-ALC4/2020	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01575/AM21/	RLA File :09/24/040/00047/AM21/	Lic.No/Date:0910069097 25.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

221	Case No.: 75/4/82-ALC4/2020	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01576/AM21/	RLA File :09/24/040/00042/AM21/	Lic.No/Date:0910069098 25.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

222

Case No.: 76/4/82-ALC4/2020	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01577/AM21/	RLA File :09/24/040/00258/AM21/	Lic.No/Date: 0910069100 25.08.2020	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ZIPRASIDONE HYDROCHLORIDE MONOHYDRATE	1 kg	1	Piperzine Derivative (or) 3-(1-Piperaziny)-1,2-benzisothiazole hydrochloride	0.848 kg
		2	Chloroxindole (or) 6-Chloro-5-(2-Chloroethyl)-1,3-dihydro-2H-indole-2-one	0.726 kg
		3	Isopropyl Alcohol (IPA)	4.23 kg
		4	Tetrahydrofuran	14.05 kg
		5	Methanol (Methyl Alcohol)	6.73 kg

RA concerned may take further necessary action as per above decision of NC.

223	Case No.: 77/4/82-ALC4/2020	Party Name: MEDREICH LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01578/AM21/	RLA File :07/24/040/00144/AM21/	Lic.No/Date: 0710116931 26.08.2020	
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.				

Case No.: 78/4/82-ALC4/2020	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01579/AM21/	RLA File :03/94/040/00366/AM21/	Lic.No/Date: 0310837889 26.08.2020	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310832084 dated 09.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Rinza sip with Vitamin C (Flavours Orange/ Lemon/ Black Currant/ Other flavours) & Rinza Sip (Flavours Orange/ Lemon/ Black currant/ Cranberry/ Honey Lemon/ Other flavours). Each sachet of 5gm contains Caffeine Anhydrous Powder 30mg. Net content of Caffeine Anhydrous Powder 923.64 Kgs.	1 Number Sachet	1	Caffeine Anhydrous Powder	30.3 mg / 5 gm sachet
2	Rinza Tablets. Each tablet Contains Caffeine Anhydrous Powder 30 mg and Paracetamol BP 500 mg. Net Content of Caffeine Anhydrous Powder - 960.00 Kgs and Paracetamol BP- 16000.00 Kgs	1 Number Tablet	2	Caffeine Anhydrous Powder	30.60 mg / 30 mg tablet
			3	Paracetamol BP	510 mg / 500 mg tablet
3	Rinza Sip for Children (Flavours Raspberry/ other flavours). Each sachet of 3gm contains Paracetamol BP - 280mg. Net content- 582.53 Kgs.	1 Number Sachet	4	Paracetamol BP	282.80 mg / 3 gm sachet

RA concerned may take further necessary action as per above decision of NC.

Case No.:80/4/82- ALC4/2020	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01581/AM21/	RLA File :09/24/040/00210/AM21/	Lic.No/Date:0910069103 26.08.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty. (for 1 Number Tablet)
1	Amoxycillin Capsules 500mg (Each Capsule containing Amoxycillin Trihydrate equivalent to 500mg of Amoxycillin)	1 Number	1	6-APA (6-Amino Penicillanic Acid)	325.00 mg
			2	Methyl d-(-)-4- hydroxy- phenylglycinate OR D-(-)-4- hydroxyphenylglycin e methyl ester [PHPG Ester]	281.86 mg
			3	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads)	1.00 mg
2	Amoxycillin Capsules 250mg (Each Capsule containing Amoxycillin Trihydrate equivalent to 250mg of Amoxycillin)	1 Number	1	6-APA (6-Amino Penicillanic Acid)	162.5 mg
			2	Methyl d-(-)-4- hydroxy- phenylglycinate OR D-(-)-4- hydroxyphenylglycin e methyl ester [PHPG Ester]	140.93 mg
			3	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads)	0.500 mg
RA concerned may take further necessary action as per above decision of NC.					

226

Case No.: 81/4/82-ALC4/2020	Party Name: FDC LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01582/AM21/	RLA File :03/94/040/00372/AM21/	Lic.No/Date: 0310837912 27.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019 against advance authorization No. 0310819641 dated 08.03.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Gentamicin Ear/Eye Drops 5 ML 0.3% w/v (Bactigen Ear/Eye Drops 5 ML)	1 Number	1	GENTAMICIN SULPHATE	18.375 mg / 5 ml
Gentamicin Ear/Eye Drops 10 ML 0.3% w/v (Bactigen Ear/Eye Drops 10 ML)	1 Number	1	GENTAMICIN SULPHATE	36.75 mg / 10 ml

RA concerned may take further necessary action as per above decision of NC.

Case No.: 82/4/82-ALC4/2020	Party Name: FDC LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01583/AM21/	RLA File :03/94/040/00369/AM21/	Lic.No/Date: 0310837915 27.08.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310831779 dated 25.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML (IOBRIM EYE DROPS)	1 Number	1	BRIMONIDINE L-TARTRATE	0.0102 gm/vial
RA concerned may take further necessary action as per above decision of NC.				

228	Case No.:83/4/82-ALC4/2020	Party Name:VEKO CARE PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01584/AM21/	RLA File :31/83/040/00048/AM21/	Lic.No/Date:3110067835 27.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

229	Case No.:84/4/82-ALC4/2020	Party Name:BIOLOGICAL E LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01585/AM21/	RLA File :09/24/040/00253/AM21/	Lic.No/Date:0910069107 27.08.2020	
	Decision: It was decided to forward a copy of 4.07 application of subject Advance Authorization to Department of Biotechnology (DBT) for obtaining its comments. Case is deferred.			

230	Case No.:85/4/82-ALC4/2020	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01586/AM21/	RLA File :03/95/040/00299/AM21/	Lic.No/Date:0310837947 28.08.2020	
	Decision: Deferred for comments of TE.			

231

Case No.:86/4/82-ALC4/2020	Party Name:KUSUMA PHARMA	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01587/AM21/	RLA File :03/94/040/00356/AM21/	Lic.No/Date:0310837963 28.08.2020											
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018 against advance authorization No. 0310814626 dated 14.07.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>SODIUM SACCHARIN (PURE DENTAL GRADE)</td><td>1 kg</td><td>1</td><td>SODIUM SACCHARIN (NON-DENTAL GRADE)</td><td>1.01 kg</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	SODIUM SACCHARIN (PURE DENTAL GRADE)	1 kg	1	SODIUM SACCHARIN (NON-DENTAL GRADE)	1.01 kg
Export product	Qty.	Sl. No.	Import items	Qty.									
SODIUM SACCHARIN (PURE DENTAL GRADE)	1 kg	1	SODIUM SACCHARIN (NON-DENTAL GRADE)	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

232	Case No.: 87/4/82-ALC4/2020	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01588/AM21/	RLA File :07/24/040/00146/AM21/	Lic.No/Date:0710116939 28.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

233	Case No.: 88/4/82-ALC4/2020	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01589/AM21/	RLA File :07/24/040/00145/AM21/	Lic.No/Date:0710116940 28.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

234

Case No.:100/4/82-ALC4/2020	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01601/AM21/	RLA File :05/24/040/00253/AM21/	Lic.No/Date:0510415050 31.08.2020											
Decision: The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018 against advance authorization No. 0510406602 dated 24.05.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>THYMOL 99% PURE & ABOVE</td><td>1 kg</td><td>1</td><td>META - CRESOL ABOVE 98.5% PURE</td><td>0.785 kg</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	THYMOL 99% PURE & ABOVE	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.785 kg
Export product	Qty.	Sl. No.	Import items	Qty.									
THYMOL 99% PURE & ABOVE	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.785 kg									
RA concerned may take further necessary action as per above decision of NC.													

235	Case No.: 101/4/82-ALC4/2020	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01602/AM21/	RLA File :05/24/040/00252/AM21/	Lic.No/Date:0510415052 31.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Chemistry, molecular weight from stating raw material of import i.e. Phosphorus Yellow.			

236	Case No.: 102/4/82-ALC4/2020	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01603/AM21/	RLA File :03/94/040/00388/AM21/	Lic.No/Date:0310838005 31.08.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

237	Case No.: 103/4/82-ALC4/2020	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01604/AM21/	RLA File :05/23/040/00157/AM21/	Lic.No/Date:0510415066 31.08.2020	
	Decision: Deferred for comments of TE.			

238	Case No.: 104/4/82-ALC4/2020	Party Name:CADILA HEALTHCARE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01605/AM21/	RLA File :08/24/040/00157/AM21/	Lic.No/Date:0810148453 01.09.2020	
	Decision: Deferred for comments of TE.			

239	Case No.: 105/4/82-ALC4/2020	Party Name: SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01606/AM21/	RLA File :03/95/040/00329/AM21/	Lic.No/Date:0310838014 01.09.2020	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828997 dated 14.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export product	Qty.	Sl. No.	Import items	Qty.
2 ETHYLHEXYL DIPHENYL PHOSPHITE (2EHDP)	1 kg	1	PHENOL	0.570 kg
		2	2-ETHYLHEXANOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

240	Case No.: 106/4/82-ALC4/2020	Party Name: VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01607/AM21/	RLA File :03/95/040/00298/AM21/	Lic.No/Date:0310838023 01.09.2020	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0310824780 dated 29.10.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export Product	Qty.	Sl. No.	Import items	Qty.
Tonalid	1 kg	1	D M B1	0.406 kg
		2	Paracymene	0.648 kg

RA concerned may take further necessary action as per above decision of NC.

241	Case No.: 107/4/82-ALC4/2020	Party Name: SRF LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01608/AM21/	RLA File :05/24/040/00258/AM21/	Lic.No/Date:0510415088 02.09.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

242	Case No.: 108/4/82-ALC4/2020	Party Name:SHARP MINT LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01609/AM21/	RLA File :05/24/040/00265/AM21/	Lic.No/Date:0510415091 02.09.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder to firm on 16.10.2020 for furnishing a copy of 4.07 application as per policy circular no 23/2015-20 dated 15.05.2019. Hence, the case is deferred.			

243	Case No.: 56/7/82-ALC4/2020	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01848/AM21/	RLA File :09/24/040/00346/AM21/	Lic.No/Date:0910069251 23.09.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

244	Case No.: 58/7/82-ALC4/2020	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01850/AM21/	RLA File :03/94/040/00550/AM21/	Lic.No/Date:0310839024 20.10.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

245	Case No.: 1/7/82-ALC4/2020	Party Name:MAHIMA LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01793/AM21/	RLA File :05/24/040/00372/AM21/	Lic.No/Date:0510415667 28.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

246	Case No.: 2/7/82-ALC4/2020	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01794/AM21/	RLA File :05/24/040/00385/AM21/	Lic.No/Date:0510415685 28.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

247	Case No.: 3/7/82-ALC4/2020	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01795/AM21/	RLA File :09/24/040/00372/AM21/	Lic.No/Date:0910069400 28.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

248	Case No.: 6/7/82-ALC4/2020	Party Name:SATYADEVIA PHARMACEUTICALS PVT LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01798/AM21/	RLA File :09/24/040/00429/AM21/	Lic.No/Date:0910069398 28.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

249	Case No.: 9/7/82-ALC4/2020	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01801/AM21/	RLA File :34/24/040/00205/AM21/	Lic.No/Date:3410046497 28.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

250	Case No.: 4/7/82-ALC4/2020	Party Name: NEULAND LABORATORIES LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01796/AM21/	RLA File :09/24/040/00413/AM21/	Lic.No/Date: 0910069406 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

251	Case No.: 5/7/82-ALC4/2020	Party Name: HETERO DRUGS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01797/AM21/	RLA File :09/24/040/00417/AM21/	Lic.No/Date: 0910069407 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

252	Case No.: 7/7/82-ALC4/2020	Party Name: SUVEN PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01799/AM21/	RLA File :09/24/040/00430/AM21/	Lic.No/Date: 0910069403 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

253	Case No.: 8/7/82-ALC4/2020	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01800/AM21/	RLA File :31/83/040/00089/AM21/	Lic.No/Date: 3110067907 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.: 10/7/82-ALC4/2020	Party Name: VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01802/AM21/	RLA File :09/24/040/00423/AM21/	Lic.No/Date: 0910069414 29.10.2020	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2019 dated 06.09.2019 against advance authorization No. 0910066857 dated 15.11.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CEI-II)	1 kg	1	GLYOXYLIC ACID 50%	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE	0.509 kg
		5	TRIETHYLAMINE	0.034 kg
		6	METHYLENE CHLORIDE	2.63 kg
		7	L-MENTHOL	0.751 kg
		8	DIMETHYL FORMAMIDE	0.316 kg
		9	TRIPHOSGENE	0.40 kg

RA concerned may take further necessary action as per above decision of NC.

255	Case No.: 11/7/82-ALC4/2020	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01803/AM21/	RLA File :09/24/040/00371/AM21/	Lic.No/Date:0910069415 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

256	Case No.: 12/7/82-ALC4/2020	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01804/AM21/	RLA File :09/24/040/00388/AM21/	Lic.No/Date:0910069417 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

257	Case No.: 13/7/82-ALC4/2020	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01805/AM21/	RLA File :09/24/040/00389/AM21/	Lic.No/Date:0910069418 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

258	Case No.: 14/7/82-ALC4/2020	Party Name:VEKO CARE PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01806/AM21/	RLA File :31/83/040/00085/AM21/	Lic.No/Date:3110067911 29.10.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

259	Case No.: 15/7/82-ALC4/2020	Party Name:CLEAN SCIENCE AND TECHNOLOGY PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01807/AM21/	RLA File :31/83/040/00087/AM21/	Lic.No/Date:3110067912 02.11.2020	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: (i) Quantity and value of By-Product i.e. Mixed Mono Cresols & Acetic Acid against 1 Tonne of Export.			

260	Case No.: 16/7/82-ALC4/2020	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01808/AM21/	RLA File :09/24/040/00428/AM21/	Lic.No/Date:0910069419 02.11.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

261	Case No.: 17/7/82-ALC4/2020	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01809/AM21/	RLA File :09/24/040/00432/AM21/	Lic.No/Date:0910069426 02.11.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

Case No.:18/7/82-
ALC4/2020

Party Name:CIPLA
LIMITED.

Meet No/Date:7/82-
ALC4/2020
04.12.2020

Status:
Approved

HQ File
:01/82/050/01810/AM21/

RLA File
:03/94/040/00593/AM21/

Lic.No/Date:0310839254
02.11.2020

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018 against advance authorization No. 0310813433 dated 22.05.2017, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

262

Export Product	Qty.	Sl. No.	Import Items	Qty.
Triamist Nasal Spray (120 MD) / Triamcinolone Acetonide 55mcg Nasal Spray (120 MD) Each Spray delivers: Triamcinolone Acetonide 55mcg	1 Number Pack	1	Triamcinolone Acetonide	6.732 mg / pack
		2	PUMP VP3/100 FCS 20MM	Relevant as per packing policy
		3	20ML WHITE OPAQUE HDPE VIAL WITH 20MM NECK FINISH	
		4	NASAL ACTUATOR	

RA concerned may take further necessary action as per above decision of NC.

Case No.:19/7/82-ALC4/2020

Party Name:ENCUBE
ETHICALS PVT LTD

Meet No/Date:7/82-
ALC4/2020
04.12.2020

Status:
Deferred

263 HQ File
:01/82/050/01811/AM21/

RLA File
:03/94/040/00500/AM21/

Lic.No/Date:0310839257
02.11.2020

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Case No.:20/7/82-ALC4/2020

Party Name:ADCOCK
INGRAM LTD,

Meet No/Date:7/82-
ALC4/2020
04.12.2020

Status:
Deferred

264 HQ File
:01/82/050/01812/AM21/

RLA File
:07/24/040/00218/AM21/

Lic.No/Date:0710117218
03.11.2020

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Case No.:21/7/82-ALC4/2020		Party Name: ADCOCK INGRAM LTD,	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710117219 03.11.2020		
265 :01/82/050/01813/AM21/	:07/24/040/00217/AM21/			

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Case No.:22/7/82-ALC4/2020		Party Name: M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510415723 03.11.2020		
266 :01/82/050/01814/AM21/	:05/24/040/00396/AM21/			

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Case No.:23/7/82-ALC4/2020		Party Name: STERILE INDIA PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
HQ File	RLA File	Lic.No/Date:0510415732 03.11.2020		
:01/82/050/01815/AM21/	:05/24/040/00397/AM21/			

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018 against advance authorization No. 0510405492 dated 02.02.2018, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import Items	Qty.
CEFEPIME FOR INJECTION	1 kg	1	CEFEPIME HCL (NON STERILE)	0.655 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:24/7/82-ALC4/2020		Party Name: ALPHAMED FORMULATIONS P LTD.	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0910069429 03.11.2020		
268 :01/82/050/01816/AM21/	:09/24/040/00410/AM21/			

Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

269	Case No.: 25/7/82-ALC4/2020	Party Name:HONOUR LAB LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01817/AM21/	RLA File :09/24/040/00404/AM21/	Lic.No/Date:0910069433 03.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

270	Case No.: 26/7/82-ALC4/2020	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01818/AM21/	RLA File :03/94/040/01085/AM20/	Lic.No/Date:0310839307 04.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

Case No.: 27/7/82-ALC4/2020	Party Name: ASHISH LIFE SCIENCE PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
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HQ File :01/82/050/01819/AM21/	RLA File :03/94/040/00589/AM21/	Lic.No/Date: 0310839310 04.11.2020	
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Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
BENZYL PENICILLIN FOR INJECTION 5 MEGA (EACH VIAL CONTAINS BENZYL PENICILLIN SODIUM 3.0GM EQ. TO 5000000 UNITS) (3000MG)(NET CONTENT OF EXEMPTED MATERIAL IS 2680.800 KGS)	893600.000 Number	1	BENZYL PENICILLIN SODIUM RAW MATERIAL	2948.90 kg

RA concerned may take further necessary action as per above decision of NC.

272	Case No.: 28/7/82-ALC4/2020	Party Name: SREEPATHI PHARMACEUTICALS LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01820/AM21/	RLA File :09/24/040/00442/AM21/	Lic.No/Date: 0910069435 04.11.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

273

Case No.:29/7/82-ALC4/2020	Party Name:USV PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved		
HQ File :01/82/050/01821/AM21/	RLA File :03/95/040/00496/AM21/	Lic.No/Date:0310839333 04.11.2020			
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:					
Sl. No.	Export Product	Qty.	Sl. No.	Import items	Qty.
1	Perphenazine Tablets USP 4 mg 100 S (11,640 Bottles x 100 Per Bottle = 11,64,000 Tablets) (Net Content Weight = 4.656 kg)	1164000.000 Tablets	1	Perphenazine USP	23.68 kg
2	Perphenazine Tablets USP 8 mg 100 S (23,200 Bottles x 100 Per Bottle = 23,20,000 Tablets) (Net Content Weight = 18.560 kg)	2320000.000 Tablets			
RA concerned may take further necessary action as per above decision of NC.					

274

Case No.:30/7/82-ALC4/2020	Party Name:AMI ORGANICS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01822/AM21/	RLA File :52/24/040/00064/AM21/	Lic.No/Date:5210043588 04.11.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 5210043197 dated 09.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL 1-PIPERAZINE CARBOXYLATE (1-BOC PIPERAZINE)	1 kg	1	DI – TERT BUTYL DICARBONATE	1.94 kg
		2	PIPERAZINE ANHYDROUS	0.722 kg
RA concerned may take further necessary action as per above decision of NC.				

275	Case No.: 31/7/82-ALC4/2020	Party Name:SUVEN PHARMACEUTICALS LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01823/AM21/	RLA File :09/24/040/00445/AM21/	Lic.No/Date:0910069441 04.11.2020	
Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.				

276	Case No.: 32/7/82-ALC4/2020	Party Name:BHARAT SERUMS AND VACCINES LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01824/AM21/	RLA File :03/94/040/00594/AM21/	Lic.No/Date:0310839355 05.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

277	Case No.: 33/7/82- ALC4/2020	Party Name:ENALTEC LABS PRIVATE LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved										
	HQ File :01/82/050/01825/AM21/	RLA File :03/94/040/00600/AM21/	Lic.No/Date:0310839357 05.11.2020											
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Febuxostat</td><td>1 kg</td><td>1</td><td>2-[3-Cyano-4-(2-Methylpropoxy) Phenyl]-4-Methyl-5-Thiazolecarboxylic Acid Ethyl Ester</td><td>1.512 kg</td></tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import items	Qty.	Febuxostat	1 kg	1	2-[3-Cyano-4-(2-Methylpropoxy) Phenyl]-4-Methyl-5-Thiazolecarboxylic Acid Ethyl Ester	1.512 kg
Export Product	Qty.	Sl. No.	Import items	Qty.										
Febuxostat	1 kg	1	2-[3-Cyano-4-(2-Methylpropoxy) Phenyl]-4-Methyl-5-Thiazolecarboxylic Acid Ethyl Ester	1.512 kg										
RA concerned may take further necessary action as per above decision of NC.														

278	Case No.: 34/7/82-ALC4/2020	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01826/AM21/	RLA File :03/94/040/00596/AM21/	Lic.No/Date:0310839361 05.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

	Case No.: 35/7/82-ALC4/2020	Party Name:AARTI DRUGS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
279	HQ File :01/82/050/01827/AM21/	RLA File :03/94/040/00597/AM21/	Lic.No/Date:0310839362 05.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

	Case No.: 42/7/82-ALC4/2020	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
280	HQ File :01/82/050/01834/AM21/	RLA File :34/24/040/00202/AM21/	Lic.No/Date:3410046526 05.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

	Case No.: 43/7/82-ALC4/2020	Party Name:TIDE INDUSTRIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
281	HQ File :01/82/050/01835/AM21/	RLA File :34/24/040/00204/AM21/	Lic.No/Date:3410046524 05.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

282	Case No.: 36/7/82-ALC4/2020	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01828/AM21/	RLA File :03/95/040/00492/AM21/	Lic.No/Date:0310839386 06.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

283	Case No.: 37/7/82-ALC4/2020	Party Name:EAST AFRICAN (INDIA) OVERSEAS	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01829/AM21/	RLA File :05/23/040/00263/AM21/	Lic.No/Date:0510415769 06.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

284	Case No.: 38/7/82-ALC4/2020	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01830/AM21/	RLA File :05/24/040/00390/AM21/	Lic.No/Date:0510415764 06.11.2020	
Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.				

285	Case No.: 39/7/82-ALC4/2020	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01831/AM21/	RLA File :05/24/040/00391/AM21/	Lic.No/Date:0510415763 06.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

286	Case No.: 40/7/82-ALC4/2020	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01832/AM21/	RLA File :05/24/040/00405/AM21/	Lic.No/Date:0510415761 06.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

RA concerned may take further necessary action as per above decision of NC.

RA concerned may take further necessary action as per above decision of NC.

288	Case No.: 44/7/82-ALC4/2020	Party Name:SRF LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01836/AM21/	RLA File :05/24/040/00395/AM21/	Lic.No/Date:0510415782 09.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

289

Case No.: 45/7/82-ALC4/2020	Party Name:FDC LTD	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01837/AM21/	RLA File :03/94/040/00614/AM21/	Lic.No/Date:0310839409 09.11.2020											
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310831779 dated 25.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML</td><td>1 Number</td><td>1</td><td>BRIMONIDINE L-TARTRATE</td><td>0.0102 gm/vial</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML	1 Number	1	BRIMONIDINE L-TARTRATE	0.0102 gm/vial
Export product	Qty.	Sl. No.	Import items	Qty.									
BRIMONIDINE TARTRATE EYE DROPS 0.2% W/V 5ML	1 Number	1	BRIMONIDINE L-TARTRATE	0.0102 gm/vial									
RA concerned may take further necessary action as per above decision of NC.													

290

Case No.:46/7/82-ALC4/2020	Party Name:ALTA LABORATORIES LIMITED	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved										
HQ File :01/82/050/01838/AM21/	RLA File :03/94/040/00622/AM21/	Lic.No/Date:0310839428 09.11.2020											
Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>SODIUM SALICYLATE</td><td>1 kg</td><td>1</td><td>SALICYLIC ACID</td><td>0.80 kg</td></tr></table>				Export product	Qty.	Sl. No.	Import items	Qty.	SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.80 kg
Export product	Qty.	Sl. No.	Import items	Qty.									
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.80 kg									
RA concerned may take further necessary action as per above decision of NC.													

291	Case No.: 47/7/82-ALC4/2020	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01839/AM21/	RLA File :09/24/040/00455/AM21/	Lic.No/Date: 0910069458 09.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

292	Case No.: 48/7/82-ALC4/2020	Party Name: AETHER INDUSTRIES LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01840/AM21/	RLA File :52/24/040/00060/AM21/	Lic.No/Date: 5210043591 09.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

293	Case No.: 51/7/82-ALC4/2020	Party Name: SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Approved
	HQ File :01/82/050/01843/AM21/	RLA File :02/24/040/00099/AM21/	Lic.No/Date: 0210210204 09.11.2020	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2019 dated 16.08.2019 against advance authorization No. 0210209260 dated 17.06.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:			

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

294

Case No.:49/7/82-ALC4/2020	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved	
HQ File :01/82/050/01841/AM21/	RLA File :05/24/040/00412/AM21/	Lic.No/Date:0510415816 10.11.2020		
Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0510412089 dated 11.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty. per 5 ml vial
Dorzolamide and Timolol Ophthalmic Solution, 2.0%w/v + 0.5%w/v, 5ml (TIMODOL Sterile Eye Drops) (LOFTEMIDE) (Each ml contains Dorzolamide Hydrochloride equivalent to Dorzolamide 20 mg (Equivalent to 1.300 Kg of Bulk Drug), and Timolol Maleate equivalent to Timolol 5.0 mg (Equivalent to 0.325 Kg. of Bulk Drug))	1 Number	1	DORZOLAMIDE HYDROCHLORIDE	117.095 mg
		2	TIMOLOL MALEATE	35.70 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.: 50/7/82- ALC4/2020	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:7/82- ALC4/2020 04.12.2020	Status: Approved
HQ File :01/82/050/01842/AM21/	RLA File :05/24/040/00413/AM21/	Lic.No/Date:0510415817 10.11.2020	
Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:			

Export Product	Qty.	Sl. No.	Import items	Qty.
Nepafenac Ophthalmic Suspension, 0.1% w/v NEPALACT Sterile Eye Drops, 5ml) (PRANAYAM) (Each ml contains Nepafenac 1.0 mg (Equivalent to 75.000 Gram of Bulk Drug)	15000.000 Number	1	Nepafenac	76.5 Gram

RA concerned may take further necessary action as per above decision of NC.

296	Case No.: 52/7/82-ALC4/2020	Party Name: AARTI DRUGS LIMITED	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01844/AM21/	RLA File :03/94/040/00423/AM21/	Lic.No/Date: 0310839485 11.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

297	Case No.: 59/7/82-ALC4/2020	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01851/AM21/	RLA File :03/95/040/00423/AM21/	Lic.No/Date: 0310839500 12.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

298	Case No.: 60/7/82-ALC4/2020	Party Name: S KANT CHEMICALS PVT LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01852/AM21/	RLA File :03/95/040/00475/AM21/	Lic.No/Date: 0310839501 12.11.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

299	Case No.: 62/7/82-ALC4/2020	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date: 7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01854/AM21/	RLA File :09/24/040/00378/AM21/	Lic.No/Date: 0910069472 12.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

300	Case No.: 63/7/82-ALC4/2020	Party Name:GLAND PHARMA LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01855/AM21/	RLA File :09/24/040/00431/AM21/	Lic.No/Date:0910069477 12.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

301	Case No.: 61/7/82-ALC4/2020	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01853/AM21/	RLA File :34/24/040/00223/AM21/	Lic.No/Date:3410046549 13.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

302	Case No.: 64/7/82-ALC4/2020	Party Name:SV PLASTOCHEM PRIVATE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01856/AM21/	RLA File :31/83/040/00097/AM21/	Lic.No/Date:3110067922 17.11.2020	
	Decision: This case appeared for the first time before Norms Committee. The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

303	Case No.: 65/7/82-ALC4/2020	Party Name:CADILA HEALTHCARE LIMITED	Meet No/Date:7/82-ALC4/2020 04.12.2020	Status: Deferred
	HQ File :01/82/050/01857/AM21/	RLA File :08/24/040/00160/AM21/	Lic.No/Date:0810149078 18.11.2020	
	Decision: This case appeared for the first time before Norms Committee. Deferred for comments of TE.			

MANUAL CASES

Case No.	A-01
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad)
HQ F. No.	01/82/050/00712/AM10/DES-III
RLA F. No.	09/24/040/00130/AM10
Advance Authorization No. and Date	0910038699 dated 24.07.2009
Subject	Request of M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad) for revision/correction in adhoc norms fixed against Advance Authorization No. 0910038699 dated 24.07.2009
Decision: The Committee considered the request of the firm dated 23.09.2019 in the presence of technical experts and it was observed that the Export Product is Levetiracetam through MBB route and the relevant inputs have already been ratified. Hence, it was decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-02
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Alchymars ICM SM Private Limited, Chennai
HQ F. No.	01/85/050/00146/AM12/DES-III
RLA F. No.	04/24/040/00134/AM12
Advance Authorization No. and Date	0410127855 dated 08.09.2011
Subject	Request of M/s Achymars ICM SM Private Limited, Chennai for revision/correction in adhoc norms fixed against Advance Authorization No. 0410127855 dated 08.09.2011
Decision: The Committee considered the request of the firm dated 05.03.2020 in the presence of technical experts and it was decided revise the norms as per details below or as applied by firm whichever is lower:	

Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 kg	1	LINCOMYCIN HYDROCHLORIDE RAW MATERIAL	1.222 BOU

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-03
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)
HQ F. No.	01/85/050/00002/AM13/DES-III
RLA F. No.	09/24/040/00452/AM12
Advance Authorization No. and Date	0910050555 dated 30.12.2011
Subject	Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for revision/correction in adhoc norms fixed against Advance Authorization No. 0910050555 dated 30.12.2011
Decision: The Committee considered the request of the firm dated 28.11.2019 in the presence of technical experts and it was decided revise the norms as per details below or as applied by firm whichever is lower:	

Export Product	Qty.	Sl. No.	Import items	Qty.
1,3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)	1 kg	1	3, 5-Dihydroxy benzoic acid	0.99 kg
		2	Sodium borohydride	0.628 kg
		3	Triethylphosphite	1.384 kg
		4	Tetrahydrofuran	2.275 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-04
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Stericat Gustring Pvt. Ltd., New Delhi
HQ F. No.	01/82/050/00294/AM14/DES-III
RLA F. No.	05/24/040/00091/AM14
Advance Authorization No. and Date	0510358000 dated 25.06.2013
Subject	Request of M/s Stericat Gustring Pvt. Ltd., New Delhi for fixation of adhoc norms against Advance Authorization No. 0510358000 dated 25.06.2013
Decision: The Committee considered the request of the firm dated 13.09.2019 and 23.01.2020 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-05			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Saurav Chemicals Ltd., Chandigarh			
HQ F. No.	01/82/050/00787/AM16/DES-III			
RLA F. No.	22/24/040/00006/AM16			
Advance Authorization No. and Date	2210015251 dated 10.06.2015			
Subject	Request of M/s Saurav Chemicals Ltd, Chandigarh for revision/correction in adhoc norms fixed against Advance Authorization No. 2210015251 dated 10.06.2015			
Decision: The Committee considered the request of the firm dated 03.11.2020 in the presence of technical experts and it was decided revise the norms as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
LEVOFLOXACIN HEMIHYDRATE	1 kg	1	LEVOFLOXACIN ETHYL ESTER	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-06
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Global Calcium Pvt. Ltd., Bangalore
HQ F. No.	01/82/050/00314/AM16/DES-III
RLA F. No.	07/24/040/040/00393/AM15
Advance Authorization No. and Date	0710108142 dated 01.05.2015
Subject	Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710108142 dated 01.05.2015
Decision: The Committee considered the request of the firm dated 25.11.2019 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-07
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Global Calcium Private Limited., Bangalore
HQ F. No.	01/82/050/01076/AM17/DES-III
RLA F. No.	07/24/040/00386/AM16
Advance Authorization No. and Date	0710109429 dated 23.02.2016
Subject	Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710109429 dated 23.02.2016
Decision: The Committee considered the request of the firm dated 05.03.2019 in the presence of technical experts and it was decided to defer the case and it was decided to call for following information from the firm:	
(i) Production / Consumption data for last two years for each export product duly certified by Superintendent, GST.	
(ii) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.18 of HBP Vol. I.	

Case No.	A-08
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Global Calcium Private Limited., Bangalore
HQ F. No.	01/82/050/01480/AM17/DES-III
RLA F. No.	07/24/040/00218/AM17
Advance Authorization No. and Date	0710110528 dated 19.10.2016
Subject	Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710110528 dated 19.10.2016

Decision: The Committee considered the request of the firm dated 25.02.2019 in the presence of technical experts and it was decided to revise the norms or as applied by firm whichever is lower:

Sl. No.	EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
1.	CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
			2.	LACTOSE	1.16 kg
2.	CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
			2.	LACTOSE	1.021 kg
			3.	HYDROBROMIC ACID	0.510 kg
3.	CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.140 kg
			2.	LACTOSE	0.829 kg
			3.	CALCIUM GLUCONATE -- ORAL GRADE	0.42 kg
4.	LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
			2.	LACTOSE	1.58 kg

Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-09
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Global Calcium Pvt. Ltd., Bangalore
HQ F. No.	01/82/050/00158/AM19/DES-III
RLA F. No.	07/24/040/00273/AM18
Advance Authorization No. and Date	0710112638 dated 04.01.2018
Subject	Request of M/s GLOBAL CALCIUM PRIVATE LIMITED, Bangalore for correction/revision of norms in respect of norms fixed against Advance Authorization No. 0710112638 dated 04.01.2018

Decision: The Committee considered the request of the firm dated 12.12.2019 in the presence of technical experts and it was decided to defer the case.

Case No.	A-10
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Global Calcium Pvt. Ltd., Bangalore
HQ F. No.	01/82/050/00508/AM20/DES-III
RLA F. No.	07/24/040/00095/AM20
Advance Authorization No. and Date	0710115189 dated 19.07.2019
Subject	Request of M/s Global Calcium Pvt. Ltd., Bangalore for correction / revision in the description of import item in respect of Advance Authorization No. 0710115189 dated 19.07.2019

Decision: The Committee considered the request of the firm dated **06.11.2019** in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.

Case No.	A-11
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s GLOBAL CALCIUM PRIVATE LIMITED., Bangalore
HQ F. No.	01/82/050/00220/AM20/DES-III
RLA F. No.	07/24/040/040/00048/AM20
Advance Authorization No. and Date	0710114983 dated 29.05.2019
Subject	Request of M/s GLOBAL CALCIUM PRIVATE LIMITED., Bangalore for correction in the description of Import Item in respect of norms fixed against Advance Authorization No. 0710114983 dated 29.05.2019

Decision: The Committee considered the request of the firm dated **05.09.2019** in the presence of technical experts and it was decided revise the norms as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE (EP FOR INJECTION/JP/USP)	1 kg	1	CALCIUM GLUCONATE – ORAL GRADE	1.09 kg
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE – ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE (FOR INJECTION) / CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE – ORAL GRADE	0.430 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-12
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara
HQ F. No.	01/82/050/01144/AM19/DES-III 01/82/050/01539/AM19/DES-III 01/82/050/01155/AM19/DES-III
RLA F. No.	34/24/040/00024/AM19 34/24/040/00334/AM18 34/24/040/00169/AM19/
Advance Authorization No. and Date	3410044223 dated 08.06.2018 3410043930 dated 06.03.2018 3410044585 dated 12.10.2018
Subject	Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for revision of adhoc norms against Advance Authorization Nos. 3410044223 dated 08.06.2018, 3410043930 dated 06.03.2018 and 3410044585 dated 12.10.2018
Decision: The Committee considered the request of the firm dated 11.02.2020 in the presence of technical experts and it was decided to defer the case and it was decided to call for following information from the firm: (i) Production / Consumption data for the licensing period duly certified by GST Authorities. (ii) Receipt of payment of Rs. 5000/- composition fee in respect of each advance authorization deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-13
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara
HQ F. No.	01/82/050/01146/AM19/DES-III
RLA F. No.	34/24/040/00232/AM19
Advance Authorization No. and Date	3410044578 dated 11.10.2018
Subject	Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for revision of adhoc norms against Advance Authorization No. 3410044578 dated 11.10.2018
Decision: The Committee considered the request of the firm dated 11.02.2020 in the presence of technical experts and it was decided to defer the case and it was decided to call for following information from the firm: (i) Production / Consumption data for the licensing period duly certified by GST Authorities. (ii) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-14
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Solvey Specialities India Pvt. Ltd., Mumbai (Formerly known as M/s Rhodia Specialty Chemicals India)
HQ F. No.	01/82/050/00069/AM19/DES-III
RLA F. No.	03/95/040/00976/AM18
Advance Authorization No. and Date	0310819042 dated 08.02.2018
Subject	Request of M/s Solvey Specialities India Pvt. Ltd., Mumbai (Formerly known as M/s Rhodia Specialty Chemicals India) for revision/correction in adhoc norms fixed against Advance Authorization No. 0310819042 dated 08.02.2018
Decision: The Committee considered the request of the firm dated 03.07.2020 in the presence of technical experts and it was observed that the Norms Committee is not authorize to allow Ascorbic Acid under para 4.07 of HBP Vol. I. Hence, the Committee decided to reject the case. For other issues, firm may approach concerned RA.	

Case No.	A-15
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Aurobindo Pharma Limited, Hyderabad
HQ F. No.	01/82/050/01515/AM19/DES-III
RLA F. No.	09/24/040/00168/AM19
Advance Authorization No. and Date	0910066418 dated 04.07.2018
Subject	Request of M/s Aurobindo Pharma Limited, Hyderabad for review of adhoc norms fixed against Advance Authorization No. 0910066418 dated 04.10.2018
Decision: The Committee considered the request of the firm dated 10.08.2020 in the presence of technical experts and it was decided to call for following information from the firm:	
(i) Complete technical details alongwith application showing export item-wise import quantity.	

Case No.	A-16
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Transpek Industry Limited, Vadodara
HQ F. No.	01/82/050/00704/AM20/DES-III
RLA F. No.	34/24/040/00188/AM20
Advance Authorization No. and Date	3410045473 dated 20.09.2019
Subject	Request of M/s Transpek Industry Limited, Vadodara for revision of norms against Advance Authorization No. 3410045473 dated 20.09.2019
Decision: The Committee considered the request of firm dated 03.10.2020 in the presence of technical experts and in view of Notification No. 38/2015-20, dated 01.01.2020 it was decided to amend the description of Export Product from 'OCTANOYL CHLORIDE' to "N – OCTANOYL CHLORIDE".	
Rest of the earlier Minutes of this case would remain the same. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-17
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Techno Drugs & Intermediates (P) Ltd., Mumbai
HQ F. No.	01/83/050/00503/AM07/DES-III
RLA F. No.	03/95/040/00486/AM07
Advance Authorization No. and Date	0310392619 dated 02.08.2006
Subject	Request of M/s Techno Drugs & Intermediates, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310392619 dated 02.08.2006
Decision: The Committee considered the request of the firm dated 16.07.2019 in the presence of technical experts and it was observed that the reply furnished by the firm vide e-mail dated 23.12.2020 was not proper. Hence, it was decided to again call for following information from the firm: (i) Production / Consumption data for the export product Bisphenol duly certified by GST for the relevant period. (ii) Authentic Literature for justifying low yield of 48.6%. (iii) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-18
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Inchem Laboratories Private Limited., Hyderabad
HQ F. No.	01/82/050/01275/AM12/DES-III
RLA F. No.	09/24/040/00413/AM12
Advance Authorization No. and Date	0910050238 dated 15.12.2011
Subject	Request of M/s Inchem Laboratories Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910050238 dated 15.12.2011
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-19
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Inchem Laboratories Pvt. Ltd., Hyderabad
HQ F. No.	01/82/050/01493/AM12/DES-III
RLA F. No.	09/24/040/00579/AM12
Advance Authorization No. and Date	0910051360 dated 21.02.2012
Subject	Request of M/s Inchem Laboratories Pvt Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910051360 dated 21.02.2012
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-20
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Inchem Laboratories Pvt. Ltd., Hyderabad
HQ F. No.	01/82/050/00910/AM14/DES-III
RLA F. No.	09/24/040/00287/AM14
Advance Authorization No. and Date	0910057785 dated 01.10.2013
Subject	Request of M/s Inchem Laboratories Pvt Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910057785 dated 01.10.2013
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-21	
Meeting No.	07/AM21	
Date	24.12.2020	
Firm's Name	M/s Sun Pharmaceutical Industries Ltd., New Delhi (earlier known as M/s Ranbaxy Labs Ltd., New Delhi)	
HQ F. No.	01/82/050/00858/AM13/DES-III	01/82/050/00347/AM13/DES-III
RLA F. No.	05/24/040/00252/AM13	05/24/040/00061/AM13
Advance Authorization No. and Date	0510337284 dated 16.10.2012	0510325945 dated 25.05.2012
Subject	Request of M/s Sun Pharmaceutical Industries Ltd., New Delhi (earlier known as M/s Ranbaxy Labs Ltd., New Delhi) for fixation of the input output norms against Advance Authorization Nos. 0510337284 dated 16.10.2012 and 0510325945 dated 23.05.2012	
Decision:	The Committee considered the request of the firm dated 04.02.2019 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-22
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Sun Pharmaceutical Industries Ltd., New Delhi (earlier known as M/s Ranbaxy Labs Ltd., New Delhi)
HQ F. No.	01/82/050/00303/AM16/DES-III
RLA F. No.	05/24/040/00503/AM15
Advance Authorization No. and Date	0510393026 dated 29.01.2015
Subject	Request of M/s Sun Pharmaceutical Industries Ltd., New Delhi (earlier known as M/s Ranbaxy Labs Ltd., New Delhi) for fixation of the input output norms against Advance Authorization No. 0510393026 dated 29.01.2015
Decision: The Committee considered the request of the firm dated 14.08.2018 in the presence of technical experts and it was observed that the import quantity of Clarithromycin USP 35 does not match with the composition given in DML. Hence, it was decided to reject the case maintaining the status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-23			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)			
HQ F. No.	01/85/050/00169/AM13/DES-III			
RLA F. No.	09/24/040/00502/AM13			
Advance Authorization No. and Date	0910054980 dated 08.02.2013			
Subject	Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910054980 dated 08.02.2013			
Decision: The Committee considered the request of the firm dated 28.11.2019 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)	1 kg	1	3, 5-Dihydroxy benzoic acid	0.99 kg
		2	Sodium borohydride	0.628 kg
		3	Triethylphosphite	1.384 kg
		4	Tetrahydrofuran.	2.275 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-24			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)			
HQ F. No.	01/85/050/00054/AM14/DES-III			
RLA F. No.	09/24/040/00115/AM14			
Advance Authorization No. and Date	0910056522 dated 01.07.2013			
Subject	Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910056522 dated 01.07.2013			
Decision: The Committee considered the request of the firm dated 28.11.2019 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
1, 3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)	1 kg	1	3, 5-Dihydroxy benzoic acid	0.99 kg
		2	Sodium borohydride	0.628 kg
		3	Triethylphosphite	1.384 kg
		4	Tetrahydrofuran	2.275 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-25
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.)
HQ F. No.	01/82/050/00650/AM14/DES-III
RLA F. No.	09/24/040/00178/AM14
Advance Authorization No. and Date	0910057260 dated 21.08.2013
Subject	Request of M/s Sriam Labs Private Limited, Hyderabad (formerly known as M/s Sairam Organics Pvt. Ltd.) for fixation of adhoc norms against Advance Authorization No. 0910057260 dated 21.08.2013

Decision: The Committee considered the request of the firm dated 28.11.2019 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
5-[1-Hydroxy-2-[(1-Methyl-3-Phenyl Propyl amino) ethyl] salicylamide hydrochloride (Labetalol Hcl)]	1 kg	1	5-Bromo Acetyl Salicylamide	1.428 kg
		2	1-Methyl-3-Phenyl Propyl Amine	1.273 kg
		3	Sodium Boro Hydride	0.120 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-26
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	STERILE INDIA PRIVATE LIMITED, CLA, New Delhi
HQ F. No.	01/82/050/00638/AM14 /DES-III
RLA F. No.	05/24/040/00203/AM14
Advance Authorization No. and Date	0510364653 dated 05.09.2013
Subject	Request of M/s Sterile India Pvt Ltd, CLA, New Delhi for fixation of adhoc norms against Advance Authorization No. 0510364653 dated 05.09.2013

Decision: The Committee considered the request of the firm dated 09.08.2019 in the presence of technical experts and it was decided to call for following information from the firm:

- (i) Copy of DML for the export description of – Amoxycilline Sterile.
- (ii) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.

Case No.	A-27												
Meeting No.	07/AM21												
Date	24.12.2020												
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED, Hyderabad												
HQ F. No.	01/82/050/00226/AM14/DES-III 01/82/050/00684/AM15/DES-III												
RLA F. No.	09/24/040/00017/AM14 09/24/040/00139/AM15												
Advance Authorization No. and Date	0910055800 dated 19.04.2013 0910060467 dated 17.06.2014												
Subject	Request of M/s Srimi Pharmaceuticals Pvt Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization Nos. 0910055800 dated 19.04.2013 and 0910060467 dated 17.06.2014												
Decision: The Committee considered the request of the firm dated 05.11.2019 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower: <table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>TRAZODONE HYDROCHLORIDE</td> <td>1 kg</td> <td>1</td> <td>CRUDE TRAZODONE HYDROCHLORIDE (TRN-3) (Purity 99.89%)</td> <td>1.01 kg</td> </tr> </tbody> </table> Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.				Export Product	Qty.	Sl. No.	Import items	Qty.	TRAZODONE HYDROCHLORIDE	1 kg	1	CRUDE TRAZODONE HYDROCHLORIDE (TRN-3) (Purity 99.89%)	1.01 kg
Export Product	Qty.	Sl. No.	Import items	Qty.									
TRAZODONE HYDROCHLORIDE	1 kg	1	CRUDE TRAZODONE HYDROCHLORIDE (TRN-3) (Purity 99.89%)	1.01 kg									
RA concerned may take further necessary action as per above decision of NC.													

Case No.	A-28
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Virchow Biotech Pvt. Ltd., Hyderabad
HQ F. No.	01/82/050/01296/AM15/DES-III
RLA F. No.	09/24/040/00327/AM15
Advance Authorization No. and Date	0910061001 dated 19.09.2014
Subject	Request of M/s Virchow Biotech Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910061001 dated 19.09.2014
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-29
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Virchow Biotech Pvt. Ltd., Hyderabad
HQ F. No.	01/82/050/00861/AM16/DES-III
RLA F. No.	09/24/040/00052/AM16
Advance Authorization No. and Date	0910061973 dated 06.05.2015
Subject	Request of M/s Virchow Biotech Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910061973 dated 06.05.2015
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-30
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Virchow Biotech Pvt. Ltd., Hyderabad
HQ F. No.	01/82/050/01239/AM16/DES-III
RLA F. No.	09/24/040/00362/AM16
Advance Authorization No. and Date	0910062635 dated 22.09.2015
Subject	Request of M/s Virchow Biotech Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910062635 dated 22.09.2015
Decision: The Committee considered the request of the firm dated 19.04.2019 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-31
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Kopran Ltd., Mumbai
HQ F. No.	01/82/050/01199/AM15/DES-III 01/82/050/01200/AM15/DES-III
RLA F. No.	03/94/040/00545/AM15 03/94/040/00547/AM15
Advance Authorization No. and Date	0310788934 dated 09.09.2014 0310789054 dated 11.09.2014
Subject	Request of M/s Kopran Limited, Mumbai for fixation of adhoc norms against Advance Authorization Nos. 0310788934 dated 09.09.2014 and 0310789054 dated 11.09.2014

Decision: The Committee considered the request of the firm dated **25.09.2019** in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
PREGABALIN	1 kg	1	ISOVALERALDEHYDE	1.625 kg
		2	CYANOACETAMIDE	3.184 kg
		3	UREA (TECHNICAL GRADE)	Not shown in CA certificate
		4	CHLOROFORM	2.50 kg
		5	ISO PROPYL ALCOHOL (IPA)	1.00 kg
		6	R (+) A-METHYL BENZYL AMINE OR (R) -1- PHENYLETHYLAMINE	0.114 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-32
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Raj Dhanvantry Pharmacy, Rajkot
HQ F. No.	01/82/050/01529/AM16/DES-III
RLA F. No.	24/24/040/00007/AM16
Advance Authorization No. and Date	2410041748 dated 15.06.2015
Subject	Request of M/s Raj Dhanvantry Pharmacy, Rajkot for fixation of adhoc norms against Advance Authorization No. 2410041748 dated 15.10.2015

Decision: The Committee considered the request of the firm dated **28.12.2019** in the presence of technical experts and it was observed that the reply furnished by the firm was vague. Hence, it was decided to **reject** the case maintaining the status quo.

Case No.	A-33
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	01/82/050/00399/AM20/DES-III
RLA F. No.	03/94/040/00301/AM16
Advance Authorization No. and Date	0310797781 dated 29.07.2015
Subject	Request of M/s Cipla Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310797781 dated 29.07.2015
Decision: The Committee considered the request of the firm dated 04.02.2020 in the presence of technical experts and it was observed that the import quantity does not match with the description given in the export products. Hence, it was decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-34
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	01/82/050/00779/AM19/DES-III
RLA F. No.	03/94/040/00038/AM19
Advance Authorization No. and Date	0310820626 dated 25.04.2018
Subject	Request of M/s Cipla Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310820626 dated 25.04.2018
Decision: The Committee considered the request of the firm dated 04.02.2020 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-35
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s CIPLA Limited, Mumbai
HQ F. No.	01/82/050/00665/AM19/DES-III
RLA F. No.	03/94/040/00122/AM19
Advance Authorization No. and Date	0310821052 dated 17.05.2018
Subject	Request of M/s Cipla Ltd, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310821052 dated 17.05.2018

Decision: The Committee considered the request of the firm dated **05.12.2019** in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Testosterone Topical Solution Pack Size 110ml (110 ml Filled volume) Each Actuation delivers : Testosterone USP -- 30mg Also contains Alcohol USP Approx. 49.55% w/v (QS to 100% w/v)	1 Number	1	Testosterone USP	2.21 gram
		2	Alcohol (Ethanol 95% v/v)	54.50 gram

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-36
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Cipla Ltd., Mumbai
HQ F. No.	F. No. 01/82/050/00972/AM17/DES-III F. No. 01/82/050/00285/AM18/DES-III F. No. 01/82/050/00610/AM18/DES-III F. No. 01/82/050/00127/AM19/DES-III
RLA F. No.	03/94/040/00617/AM17 03/94/040/01181/AM17 03/94/040/00295/AM18 03/94/040/00822/AM18
Advance Authorization No. and Date	0310808312 dated 06.10.2016 0310812323 dated 03.04.2017 0310814908 dated 31.07.2017 0310818765 dated 30.01.2018
Subject	Request of M/s Cipla Ltd, Mumbai for fixation of adhoc norms against Advance Authorization Nos. 0310808312 dated 06.10.2016, 0310812323 dated 03.04.2017, 0310814908 dated 31.07.2017 and 0310818765 dated 30.01.2018
Decision: The Committee considered the request of the firm dated 15.11.2019 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) for each advance authorization from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-37
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited)
HQ F. No.	01/82/050/00986/AM16/DES-III
RLA F. No.	03/94/040/00284/AM16
Advance Authorization No. and Date	0310797268 dated 15.07.2015
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited) for fixation of adhoc norms against Advance Authorization No. 0310797268 dated 15.07.2015
Decision: The Committee considered the request of the firm dated 16.03.2020 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-38
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited)
HQ F. No.	01/82/050/00728/AM17/DES-III
RLA F. No.	03/94/040/00525/AM17
Advance Authorization No. and Date	0310807975 dated 22.09.2016
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly K.V. Arochem Private Limited) for fixation of adhoc norms against Advance Authorization No. 0310807975 dated 22.09.2016
Decision: The Committee considered the request of the firm dated 16.03.2020 in the presence of technical experts and it was decided to defer the case.	

Case No.	A-39
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited)
HQ F. No.	01/82/050/00124/AM19/DES-III
RLA F. No.	03/94/040/00762/AM18
Advance Authorization No. and Date	0310818348 dated 09.01.2018
Subject	Request of M/s Keva Frangrances Private Limited, Mumbai (Formerly known as M/s K.V. Arochem Private Limited) for fixation of adhoc norms against Advance Authorization No. 0310818348 dated 09.01.2018
Decision: The Committee considered the request of the firm in the presence of technical experts and it was decided to defer the case.	

Case No.	A-40
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Sentiss Pharma Private Limited, New Delhi
HQ F. No.	01/82/050/01678/AM16/DES-III
RLA F. No.	05/24/040/00499/AM16
Advance Authorization No. and Date	0510397256 dated 08.01.2016
Subject	Request of M/s Sentiss Pharma Private Limited, New Delhi for fixation of adhoc norms against Advance Authorization No. 0510397256 dated 08.01.2016

Decision: The Committee considered the request of the firm dated **05.07.2018** in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Visallergol Eye Drops 0.2%, 2.5ml (Net content of Bulk Durg Olopatadine HCL = 62.954 Gms)	1 Number	1	Olopatadine HCL	5.61 mg

Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.I.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-41
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Vovantis Laboratories Private Limited., Vadodara
HQ F. No.	01/82/050/00532/AM17/DES-III
RLA F. No.	34/24/040/00290/AM16
Advance Authorization No. and Date	3410042021 dated 30.03.2016
Subject	Request of M/s Vovantis Laboratories Private Limited, Vadodara for fixation of adhoc norms against Advance Authorization No. 3410042021 dated 30.03.2016
Decision: The Committee considered the request of the firm dated 25.03.2019 in the presence of technical experts and it was observed that neither the export description nor the import items and its compositions matches with the DML furnished by the firm. Hence, it was decided to reject the case maintaining the status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-42			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Shilpa Medicare Ltd., Bangalore			
HQ F. No.	01/82/050/01731/AM19/DES-III			
RLA F. No.	07/24/040/00034/AM17			
Advance Authorization No. and Date	0710109729 dated 27.04.2016			
Subject	Request of M/s Shilpa Medicare Ltd, Bangalore for fixation of adhoc norms against Advance Authorization No. 0710109729 dated 27.04.2016			
Decision: — The Committee considered the request of the firm dated 24.10.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
GEMCITABINE HCL	1 kg	1	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranous-1-Ulose-3,5-Dibenzoate	4.78 kg
		2	tetra hydro furan	4.60 kg
		3	Methylene Dichloride	6.20 kg
		4	N-Acetyl Cytosine	2.92 kg
		5	Trimethyl Silyl Trifluoromethane Sulfonate	4.23 kg
		6	Methanol	6.20 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-43			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Meghmani Industries Ltd, Ahmadabad			
HQ F. No.	01/82/050/01027/AM17/DES-III			
RLA F. No.	08/24/040/00293/AM17			
Advance Authorization No. and Date	0810139050 dated 22.11.2016			
Subject	Request of M/s Meghmani Industries Ltd, Ahmadabad for fixation of adhoc norms against Advance Authorization No. 0810139050 dated 22.11.2016			

Decision: The Committee considered the request of the firm dated 27.12.2019 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
BROMOKETAL	1 kg	1	2,4 Dichloro Acetophenone	0.546 kg
		2	1,2 Pentandiol	0.326 kg
		3	Cychlohexane	0.100 kg

Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.I.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-44
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Yasho Industries Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00446/AM18/DES-III
RLA F. No.	03/95/040/00180/AM18
Advance Authorization No. and Date	0310813691 dated 31.05.2017
Subject	Request of M/s Yasho Industries Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310813691 dated 31.05.2017

Decision: The Committee considered the request of the firm dated **23.10.2018** in the presence of technical experts and it was decided to call for following information from the firm:

(i) As per details, export is organic antioxidant compound blend, as such blend ratio of different constituent.

(ii) Structural formula of export alongwith molecular weight.

Case No.	A-45			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Mehk Chemicals Private Limited, Mumbai			
HQ F. No.	01/82/050/00685/AM18/DES-III			
RLA F. No.	03/95/040/00500/AM18			
Advance Authorization No. and Date	0310815952 dated 26.09.2017			
Subject	Request of Mehk Chemicals Private Limited, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310815952 dated 26.09.2017			
Decision: The Committee considered the request of the firm dated 03.11.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
2 Methyl Quinoline	1 kg	1	ANILINE	1.35 kg
		2	CROTONALDEHYDE	0.513 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-46			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Mehk Chemicals P Ltd, Mumbai			
HQ F. No.	01/82/050/02389/AM19/DES-III			
RLA F. No.	03/95/040/01209/AM19			
Advance Authorization No. and Date	0310827243 dated 22.02.2019			
Subject	Request of M/s Mehk Chemicals P Ltd, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310827243 dated 22.02.2019			
Decision: The Committee considered the request of the firm dated 19.09.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Fructose	1 kg	1	Ethyl Acetoacetate	0.830 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-47
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Jindal Drugs Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00053/AM19/DES-III
RLA F. No.	03/94/040/00727/AM18
Advance Authorization No. and Date	0310817723 dated 12.12.2017
Subject	Request of M/s Jindal Drugs Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310817723 dated 12.12.2017
Decision: The Committee considered the request of the firm dated 12.10.2020 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-48
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Tina Organics Pvt. Ltd., CLA, New Delhi
HQ F. No.	01/82/050/00654/AM18/DES-III
RLA F. No.	05/24/040/00256/AM18
Advance Authorization No. and Date	0510403979 dated 11.09.2017
Subject	Request of M/s Tina Organics Pvt. Ltd., CLA, New Delhi for fixation of adhoc norms against Advance Authorization No. 0510403979 dated 11.09.2017
Decision: The Committee considered the request of the firm dated 09.03.2020 in the presence of technical experts and it was decided to defer the case. The case will be reconsidered after getting the receipt of payment of Rs. 5000/- composition fee (deposited in concerned RA) from the firm in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-49			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara			
HQ F. No.	01/82/050/00837/AM18/DES-III			
RLA F. No.	34/24/040/00167/AM18			
Advance Authorization No. and Date	3410043505 dated 27.09.2017			
Subject	Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for fixation of adhoc norms against Advance Authorization No. 3410043505 dated 27.09.2017			
Decision: The Committee considered the request of the firm dated 14.02.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export Product	Qty.	Sl. No.	Import items	Qty.
Songnox 5650/ 4- (4,6-Bis(octylthio)-1,3,5-triazin-2-yl) amino)-2,6-di-tert-butylphenol)	1 kg	1	2,6 Di-Ter-Butyl-Phenol / 2, 6 -DTBP	0.404 kg
		2	Methyl Isobutyl Ketone (MIBK)	0.25 kg
		3	Octanthiol / N-Octyl Mercaptan	0.522 kg
		4	Cyanuric Chloride	0.347 kg
Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.I.				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-50
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Astral Steritech Pvt Ltd, Vodadra
HQ F. No.	01/82/050/00204/AM19/DES-III
RLA F. No.	34/24/040/00253/AM18
Advance Authorization No. and Date	3410043736 dated 21.12.2017
Subject	Request of M/s Astral Steritech Pvt Ltd, Vodadra for fixation of adhoc norms against Advance Authorization No. 3410043736 dated 21.12.2017
Decision: The Committee considered the request of the firm dated 22.01.2020 in the presence of technical experts and it was observed that the composition shown in the export product does not match with DML. Hence, it was decided to reject the case maintaining the status quo.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-51
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Yash Rasayan & Chemicals, Vadodara
HQ F. No.	01/82/050/01538/AM19/DES-III
RLA F. No.	34/24/040/00401/AM18
Advance Authorization No. and Date	3410044109 dated 27.04.2018
Subject	Request of M/s Yash Rasayan & Chemicals, Vadodara for fixation of adhoc norms against Advance Authorization No. 3410044109 dated 27.04.2018
Decision: The Committee considered the request of the firm dated 09.11.2020 in the presence of technical experts and it was decided to call for following information from the firm:	
(i) Complete technical details as per Appendix 4E along with molecular weight, percentage of yield and stoichiometric chemical reaction. (ii) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-52
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Verve Human Care Laboratories, Dehradun
HQ F. No.	01/82/050/00921/AM19/DES-III
RLA F. No.	61/24/040/00002/AM19
Advance Authorization No. and Date	6110001506 dated 07.05.2018
Subject	Request of M/s Verve Human care Laboratories., Dehradun for fixation of adhoc norms against Advance Authorization No. 6110001506 dated 07.05.2018

Decision: The Committee considered the request of the firm dated **04.05.2019** in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Inj. Noradrenaline 1mg/ml,4ml ampoule BP/USP	1 Number	1	Noradrenaline Bitartrate BP / USP	8.00 mg per Ampoule

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-53			
Meeting No.	07/AM21			
Date	24.12.2020			
Firm's Name	M/s Arch pharmlabs Ltd, Mumbai			
HQ F. No.	01/82/050/01256/AM/19/DES-III 01/82/050/01257/AM/19/DES-III 01/82/050/01221/AM/19/DES-III 01/82/050/01370/AM/19/DES-III 01/82/050/01269/AM/19/DES-III 01/82/050/01255/AM/19/DES-III			
RLA F. No.	03/94/040/00391/AM19 03/94/040/00393/AM19 03/94/040/00196/AM19 03/94/040/00580/AM19 03/94/040/00407/AM19 03/94/040/00394/AM19			
Advance Authorization No. and Date	0310822797 dated 02.08.2018, 0310822800 dated 02.08.2018, 0310822700 dated 30.07.2018, 0310824119 dated 01.10.2018, 0310822882 dated 07.08.2018 0310822798 dated 02.08.2018			
Subject	Request of M/s Arch pharmlabs Ltd, Mumbai For fixation of adhoc norms against Advance Authorization No. 0310822797 dated 02.08.2018, 0310822800 dated 02.08.2018, 0310822700 dated 30.07.2018, 0310824119 dated 01.10.2018, 0310822882 dated 07.08.2018 & 0310822798 dated 02.08.2018			
Decision: The Committee considered the request of the firm dated 18.09.2020 in the presence of technical experts and in the light of earlier decision taken in Meeting No. 5/82-ALC4/2020 dated 09.10.2020 against Advance Authorization No. 0310834316 dated 20.01.2020, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:				
Export product	Qty.	Sl. No.	Import items	Qty.
(4-R-CIS)-1,1-DIMETHYL-6-CYANOMETHYL-2,2-DIMETHYL-1,3-DIOXANE-4-ACETATE (ATS-8)	1 kg	1	ETHYL-4-CHLORO ACETO ACETATE	1.060 kg
		2	LITHIUM METAL	0.100 kg
		3	TERT BUTYL ACETATE	2.110 kg
		4	LYOPHILISED ENZYME POWDER CDX-403	0.0102 kg
		5	IEP OX 58 SPRAY DRIED ENZYME POWDER	0.0160 kg
		6	IEP OX 56 SPRAY DRIED ENZYME POWDER	0.117 kg
		7	(B-NAD) B-NICOTINAMIDE-ADENINE DINUCLEOTIDE (COENZYME-1)	0.00132 kg
		8	2,2-DIMETHOXY PROPANE	0.950 kg
		9	ETHYL ACETATE	3.60 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-54
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Himalayan Products & Industries Corpn; Pvt Ltd, Deharadun
HQ F. No.	01/82/050/02010/AM19/DES-III
RLA F. No.	61/24/040/00005/AM18
Advance Authorization No. and Date	6110001494 dated 27.02.2018
Subject	Request of M/s Himalayan Products & Industries Corpn; Pvt Ltd, Deharadun for fixation of adhoc norms against Advance Authorization No. 6110001494 dated 27.02.2018
Decision: The Committee considered the request of the firm dated 13.03.2020 in the presence of technical experts and it was decided to call for following information from the firm: (i) COA of import item from foreign supplier showing active ingredient (a.i.) in the extract. (ii) Complete chemical reaction showing molecular weight and % yield on molar basis. (iii) DML for the export product.	

Case No.	A-55
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Himalayan Products & Industries Corpn; Pvt Ltd, Deharadun
HQ F. No.	01/82/050/00920/AM19/DES-III
RLA F. No.	61/24/040/00006/AM19
Advance Authorization No. and Date	6110001534 dated 08.08.2018
Subject	Request of M/s Himalayan Products & Industries Corpn; Pvt Ltd, Deharadun for fixation of adhoc norms against Advance Authorization No. 6110001534 dated 08.08.2018
Decision: The Committee considered the request of the firm dated 13.03.2020 in the presence of technical experts and it was decided to call for following information from the firm: (i) COA of import item from foreign supplier showing active ingredient (a.i.) in the extract. (ii) Complete chemical reaction showing molecular weight and % yield on molar basis. (iii) DML for the export product.	

Case No.	A-56
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Concord Biotech Ltd, Ahmadabad
HQ F. No.	01/82/050/00103/AM19/DES-III
RLA F. No.	08/24/040/00328/AM18
Advance Authorization No. and Date	0810142000 dated 14.02.2018
Subject	Request of M/s Concord Biotech Ltd, Ahmadabad for fixation of adhoc norms against Advance Authorization No. 0810142000 dated 14.02.2018
Decision: The Committee considered the request of the firm dated 26.10.2020 in the presence of technical experts and it was decided to call for following information from the firm: (i) Complete technical details and DML furnished by the firm is for Mycophenolate Sodium whereas the export item is Mycophenolate Sodium Powder Foam. Please justify the above. (ii) Copy of DML for export item Mycophenolate Sodium Powder Foam. (iii) Composition of Foam and the chemistry with molecular weight and % yield on molar basis. (iv) Receipt of payment of Rs. 5000/- composition fee deposited in concerned RA in terms of Para 4.17 of HBP Vol.I.	

Case No.	A-57													
Meeting No.	07/AM21													
Date	24.12.2020													
Firm's Name	M/s Clariant Chemicals (India) Limited, Mumbai													
HQ F. No.	01/82/050/01219/AM19/DES-III													
RLA F. No.	03/94/040/00291/AM19													
Advance Authorization No. and Date	0310822143 dated 05.07.2018													
Subject	Request of M/s Clariant Chemicals (India) Limited, Mumbai for fixation of norms against Advance Authorization No. 0310822143 dated 05.07.2018 under para 4.07 of HBP Vol. I													
Decision: The Committee considered the request of the firm dated 14.09.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:														
<table border="1"><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Dodecyl Aniline (DODAN-IN)</td><td>1 kg</td><td>1</td><td>Branched Alkyl Benzene (BAB)</td><td>0.978 kg</td></tr></table>					Export Product	Qty.	Sl. No.	Import items	Qty.	Dodecyl Aniline (DODAN-IN)	1 kg	1	Branched Alkyl Benzene (BAB)	0.978 kg
Export Product	Qty.	Sl. No.	Import items	Qty.										
Dodecyl Aniline (DODAN-IN)	1 kg	1	Branched Alkyl Benzene (BAB)	0.978 kg										
Note: RA may close the case in respect of above advance authorization after the receipt of payment of Rs. 5000/- composition fee in terms of Para 4.17 of HBP Vol.I.														

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-58
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune
HQ F. No.	01/82/050/01187/AM19/DES-III 01/82/050/02262/AM19/DES-III
RLA F. No.	31/83/040/00081/AM19 31/83/040/00157/AM19
Advance Authorization No. and Date	3110067162 dated 24.08.2018 3110067278 dated 09.01.2019
Subject	Request of M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune for fixation of adhoc norms against Advance Authorization Nos. 3110067162 dated 24.08.2018 and 3110067278 dated 09.01.2019
Decision: The Committee considered the request of the firm dated 03.11.2020 in the presence of technical experts and it was decided to call for following information from the firm: (i) As per details available in COA, OCP-50 contains only 34.15% Phenol, which is required to produce Export Product – Ortho Cresol. Please clarify it. (ii) Justification for how to arrive at the quantity of export with the material balance and stoichiometric balance.	

Case No.	A-59																
Meeting No.	07/AM21																
Date	24.12.2020																
Firm's Name	M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune																
HQ F. No.	01/82/050/01210/AM19/DES-III																
RLA F. No.	31/83/040/00114/AM19																
Advance Authorization No. and Date	3110067218 dated 29.10.2018																
Subject	Request of M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune for fixation of adhoc norms against Advance Authorization No. 3110067218 dated 29.10.2018																
Decision: The Committee considered the request of the firm dated 03.11.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:																	
<table border="1"><thead><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr></thead><tbody><tr><td rowspan="2">2,6 XYLIDINE</td><td rowspan="2">1 kg</td><td>1</td><td>OCP 50 (containing 38% Phenol & 58% O-cresol)</td><td>1.4 kg</td></tr><tr><td>2</td><td>Methanol</td><td>0.76 kg</td></tr></tbody></table>					Export Product	Qty.	Sl. No.	Import items	Qty.	2,6 XYLIDINE	1 kg	1	OCP 50 (containing 38% Phenol & 58% O-cresol)	1.4 kg	2	Methanol	0.76 kg
Export Product	Qty.	Sl. No.	Import items	Qty.													
2,6 XYLIDINE	1 kg	1	OCP 50 (containing 38% Phenol & 58% O-cresol)	1.4 kg													
		2	Methanol	0.76 kg													
RA concerned may take further necessary action as per above decision of NC.																	

Case No.	A-60
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune
HQ F. No.	01/82/050/01191/AM19/DES-III
RLA F. No.	31/83/040/00094/AM19
Advance Authorization No. and Date	3110067177 dated 26.09.2018
Subject	Request of M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune for fixation of adhoc norms against Advance Authorization No. 3110067177 dated 26.09.2018

Decision: The Committee considered the request of the firm dated 03.11.2020 in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DNOVO BP818 (Tetra Methyl Bisphenol F)	1 kg	1	2,6 xlenol	1.06 kg
		2	Paraformaldehyde	0.130 kg
		3	Methanol	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-61
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Nisarg Biosciences Pvt Ltd, Hyderabad
HQ F. No.	01/82/050/00484/AM20/DES-III
RLA F. No.	09/24/040/00236/AM20
Advance Authorization No. and Date	0910067858 dated 01.08.2019
Subject	Request of M/s Nisarg Biosciences Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910067858 dated 01.08.2019

Decision: The Committee considered the request of the firm dated 06.11.2020 in the presence of technical experts and it was decided to defer the case.

Case No.	A-62
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Nisarg Biosciences Pvt Ltd, Hyderabad
HQ F. No.	01/82/050/00455/AM20/DES-III
RLA F. No.	09/24/040/00221/AM20
Advance Authorization No. and Date	0910067836 dated 25.07.2019
Subject	Request of M/s Nisarg Biosciences Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910067836 dated 25.07.2019

Decision: The Committee considered the request of the firm dated 06.11.2020 in the presence of technical experts and it was decided to defer the case.

Case No.	A-63
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Clean Science and Technology Pvt. Ltd., Pune
HQ F. No.	01/82/162/00047/AM21/DES-III
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Clean Science and Technology Pvt. Ltd., Pune for fixation of norms of the export product Ascorbyl Palmitate with one of the inputs Ascorbic Acid under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the request of firm dated 20.08.2020 in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	1.10 kg
		2	THIONYL CHLORIDE	0.50 kg
		3	ASCORBIC ACID	0.729 kg
		4	N,N DIMETHYL ACETAMIDE	0.67 kg
		5	METHYLENE DICHOLORIDE	0.78 kg
		6	N-BUTYL ACETATE	0.67 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-64
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Microtrol Sterilisation Services Private Limited, Bangalore
HQ F. No.	01/82/162/00048/AM21/DES-III
RLA F. No.	07/24/040/00201/AM21
Advance Authorization No. and Date	Licence not issued yet
Subject	Request of M/s Microtrol Sterilisation Services Private Limited, Bangalore for fixation of norms of the export product HYDROCORTISONE USP MICRO- NDC-ETHYLENE OXIDE STERILISED under Para 4.06 of HBP Vol. I (2015-20)

Decision: The Committee considered the request of firm dated 04.12.2020 and in the presence of technical experts and it was decided to ratify the norms under para 4.06 of HBP Vol. I as per details below:

Export Product	Qty	Sl. No.	Import item	Qty
HYDROCORTISONE USP MICRO-NDC-ETHYLENE OXIDE GASEOUS STERILISED	106.650 kg	1	HYDROCORTISONE USP MICRO-NDC	106.650 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-65
Meeting No.	07/AM21
Date	24.12.2020
Firm's Name	M/s Tenshi Kaizen Private Limited, Bangalore
HQ F. No.	01/82/162/00049/AM21/DES-III
RLA F. No.	07/24/040/00225/AM21
Advance Authorization No. and Date	Licence not issued yet
Subject	Request of M/s Tenshi Kaizen Private Limited, Bangalore for fixation of norms of the export product Loperamide RDT Loperamide RDT 2 mg under Para 4.06 of HBP Vol. I (2015-20)
Decision: The Committee considered the request of firm dated 28.11.2020 in the presence of technical experts and it was decided to defer the case.	

Meeting ended with thanks to Chair and participants
